

ACTION TAKEN REPORT IN THE MATTER OF HON'BLE NGT IN ORIGINAL APPLICATION NO. 276 OF 2022“CHEMICAL INDUSTRIES IN PADRA GAM, DISTRICT BARODA, GUJARAT ARE DISCHARGING HIGHLY POLLUTED AND DANGEROUS CHEMICALS”.

BASIC INFORMATION

1. M/s. Loxim Industries Ltd. is a Dyes & Dye Intermediates manufacturing unit located at Plot No. 105/109/A, ECPL Road, Vill: Ekalbara, Tal: Padra, Dist: Vadodara-391760.

- Unit has obtained CCA -AWH - 98695 on dated: 10/01/2019 which is valid up to date: 30/09/2023. [Copy of CCA is attached as “Annexure - 1”]
- Direction of Closure under section 33-A of the Water Act-1974 issued on 17/05/2022. [Copy of Direction is attached as “Annexure - 2”]
- Revocation of Closure Direction under section 33-A of the Water Act-1974 issued on 25/07/2022 for one month. [Copy of Direction is attached as “Annexure - 3”]

2. M/s. Mayur Dye Chem Intermediates Pvt. Ltd. (Unit-III) is a Dyes & Dye Intermediates manufacturing unit located at Plot No. 327-334/A, Vill: Karakhadi, ECP Road, Tal: Padra, Dist: Vadodara-391450.

- Unit has obtained CCA -AWH - 97406 on dated: 29/11/2018 which is valid up to date: 30/06/2023. [Copy of CCA is attached as “Annexure - 4”]
- Direction of Closure Re-implemented under section 33-A of the Water Act-1974 issued on 08/04/2022. [Copy of Direction is attached as “Annexure - 5”]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Extended** on 28/04/2022 for 15 days. [Copy of Direction is attached as “Annexure - 6”]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Defer** on 02/06/2022 for three months. [Copy of Direction is attached as “Annexure - 7”]

3. M/s. Kiri Industries Ltd (Unit-III) is a Dyes & Dye Intermediate plant at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

- Unit has obtained CCA AWH-122016 dated 14/10/2022 which is valid up to 31/12/2026. [Copy of CCA is attached as “Annexure - 8”]

- Direction of Closure Re-implemented under section 33-A of the Water Act-1974 issued on 08/04/2022. [**Copy of Direction is attached as “Annexure - 9”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Extended** on 28/04/2022 for 15 days. [**Copy of Direction is attached as “Annexure - 10”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Defer** on 02/06/2022 for three months. [**Copy of Direction is attached as “Annexure - 11”**]
- Unit has obtained CTE-122015 dated 14/10/2022 which is valid up to 20/09/2029 for Zero Liquid Discharge. [**Copy of CCA is attached as “Annexure - 12”**]

4. M/s. Bodal Chemicals Ltd. (Unit-VII) is a Dyes & Dye Intermediate plant at Plot No: 804, Vill: Dudhwada, Ta: Padra, Dist. Vadodara-394116.

- Unit has obtained CCA AWH-122014 dated 14/10/2022 which is valid up to 31/03/2027. [**Copy of CCA is attached as “Annexure - 13”**]
- Direction of Closure Re-implemented under section 33-A of the Water Act-1974 issued on 08/04/2022. [**Copy of Direction is attached as “Annexure - 14”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Extended** on 28/04/2022 for 15 days. [**Copy of Direction is attached as “Annexure - 15”**]
- Direction of Closure dated 08/04/2022 under section 33-A of the Water Act-1974 **Defer** on 02/06/2022 for three months. [**Copy of Direction is attached as “Annexure - 16”**]

ABOUT CASE:

- Complaint is registered at Hon’ble National Green Tribunal (NGT) regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation.
- Hon’ble National Green Tribunal (NGT) has passed order dated 28/04/2022 “to have a factual and action taken report from a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara. The State PCB will be the

Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail." which is received through Email on dated 10/05/2022.

- Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara by order dated 28.04.2022 and directed to submit factual and action taken report within two months.
- The Joint Committee has monitored industrial plants during May-2022 and June-2022 and committee has concluded about industrial plants as below:

M/s. Loxim Industries Ltd.:

- Effluent management system is highly unsatisfactory and the unit's intention to operate the ETP efficiently is doubtful. The unit was caught discharging highly concentrated/non-conforming effluent into VECL channel in midnight and thus violating the norms and causing serious damage to the Environment.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

M/s. Mayur Dye Chem Intermediates Pvt. Ltd. (Unit-III):

- Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and providing illegal pipeline from its premises to VECL channel which intended for discharging untreated effluent from its premises directly into VECL channel and thus causing serious damage to the Environment.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

M/s. Kiri Industries Ltd. (Unit-III):

- Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and providing illegal pipeline from its premises to VECL channel which intended for discharging untreated effluent from its premises directly into VECL channel and thus causing serious damage to the Environment.
- Detail submitted by unit shows that the existing ZLD system is inadequate for treatment of concentrated effluent generated from Vinyl Sulphone plant and unit is not having adequate treatment capacity.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

M/s. Bodal Chemicals Ltd. (Unit-VII):

- Unit is not operating the effluent management system properly and has been a consistent and intentional violator of environmental norms.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

Hon'ble NGT has passed following Direction in order dated 21/07/2022:

- The GPCB is directed to take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against M/s. Loxim Industries Ltd, M/s. Mayur Dye Chem Intermediates Private Limited Unit - III, M/s. Kiri Industries Limited - Unit-III and M/s. Bodal Chemicals Ltd (Unit-Vii) within two months on notices already issued or by issuing fresh show cause notices with copy of report of the Joint Committee and by following due process of law and submit its further Action Taken Report.

- The Joint Committee is further directed to undertake site visits, look into grievances regarding discharge of highly polluted and dangerous chemicals mixed water effluent in Padra canal through pipeline without requisite treatment by other industries and also improper working of CETPs and mismanagement of channel by VECL, verify factual position of quality of effluents discharged, compliance with consent conditions and environmental norms including Coastal Regulation Zone (CRZ) Notification by the members/beneficiary units and take appropriate remedial action by following due process of law and submit further Action Taken Report within two months.

Regional Office, Vadodara, GPCB has served the notice /order along with Joint Committee Report to the authorized person of above mentioned all units. **[Copy of served notice/order is attached as "Annexure-17"]**

ACTION TAKEN:

- Gujarat Pollution Control Board (GPCB) has imposed Rs. 25 lacs interim Environmental Compensation (EC) on each units i.e. M/s. Mayur Dyechem Intermediates Pvt. Ltd. (Unit-III), M/s. Kiri Industries Ltd. (Unit-III) & M/s. Bodal Chemical Ltd. (Unit-VII) and imposed Rs. 15 lacs interim Environmental Compensation (EC) on M/s. Loxim Industries Ltd. And all above units have deposited EC in GPCB.
- GPCB has also taken Bank Guarantee of Rs. 25 lacs from each units i.e. M/s. Mayur Dyechem Intermediates Pvt. Ltd. (Unit-III), M/s. Kiri Industries Ltd. (Unit-III) & M/s. Bodal Chemical Ltd. (Unit-VII) and Rs. 15 lacs from M/s. Loxim Industries Ltd.
- GPCB has issued Show Cause Notice to above all units on 08/08/2022 under the Water Act 1974 as directed by Hon'ble NGT order dated 21/07/2022. **[Copy of served notice/order is attached as "Annexure-18"]**
- GPCB has installed auto samplers in VECL channel at 6 # strategic locations in Zone-3 of Padra area, Vadodara & collecting and analysing shift wise composite samples on 8 hourly basis since 27/08/2022. Compilation of COD (limit-250 mg/l) at 6 strategic locations are attached below: **(Map of Strategic location is attached herewith as "Annexure-19")**
- GPCB has inspected all four units on 30/09/2022 and based on compliance report Trial Revocation is issued to the all units on 14/10/2022 for three months. **[Copy of Trial Revocation is attached as "Annexure-20"]**

Date	Shift no	Auto sampler no -1	Auto sampler no -2	Auto sampler no -3	Auto sampler no -4	Auto sampler no -5	Auto sampler no -6
27-08-2022	A	351	274	284	NA	191	193
	B	237	233	230	235	221	220
	C	363	359	371	259	233	231
28-08-2022	A	249	262	292	309	302	276
	B	298	319	312	311	258	246
	C	444	361	392	214	199	202
29-08-2022	A	354	255	236	NA	249	255
	B	286	271	273	247	236	251
	C	270	251	235	186	186	157
30-08-2022	A	210	221	211	244	236	237
	B	305	324	312	277	276	275
	C	285	326	320	242	249	266
31-08-2022	A	224	212	212	208	209	222
	B	307	313	337	261	266	265
	C	265	252	248	211	229	217
01-09-2022	A	210	311	324	277	270	264
	B	281	289	293	254	275	270
	C	223	298	297	221	227	233
02-09-2022	A	188	261	284	245	231	238
	B	249	250	251	251	245	261
	C	320	314	317	248	247	240
03-09-2022	A	218	279	289	236	240	225
	B	179	181	185	182	175	183
	C	214	258	243	184	181	181

04-09-2022	A	773	274	251	174	192	188
	B	244	230	220	216	224	224
	C	285	265	276	224	228	227
05-09-2022	A	196	218	232	188	189	195
	B	253	260	266	251	262	261
	C	281	275	259	221	200	219
06-09-2022	A	170	NA	208	186	200	212
	B	199	NA	211	183	188	181
	C	220	241	250	206	215	208
07-09-2022	A	196	185	192	191	194	182
	B	243	241	242	205	218	197
	C	133	130	122	117	116	116
08-09-2022	A	178	254	254	214	199	228
	B	232	240	241	182	184	177
	C	277	222	233	181	192	0
09-09-2022	A	176	250	239	201	207	214
	B	232	211	224	207	205	200
	C	205	221	216	185	174	188
10-09-2022	A	225	191	192	181	190	184
	B	214	223	237	239	203	199
	C	193	221	247	220	210	215
11-09-2022	A	232	309	228	241	308	199
	B	237	267	239	220	232	213
	C	311	327	313	314	304	323
12-09-2022	A	291	322	298	300	303	186
	B	256	273	277	263	240	265
	C	236	252	263	228	219	210
13-09-2022	A	240	260	274	228	232	237

	B	221	222	212	217	234	271
	C	253	206	245	204	188	202
14-09-2022	A	235	211	205	189	196	208
	B	210	227	192	202	240	212
	C	NA	248	240	187	250	198
15-09-2022	A	NA	239	236	205	152	160
	B	NA	168	166	134	140	135
	C	195	193	223	186	188	195
16-09-2022	A	191	184	185	143	147	161
	B	197	197	178	153	164	162
	C	170	154	164	230	170	167
17-09-2022	A	235	163	173	201	173	184
	B	193	176	174	183	179	215
	C	161	152	151	184	156	163
18-09-2022	A	298	257	234	254	216	231
	B	195	192	184	175	172	160
	C	147	151	150	155	158	141
19-09-2022	A	168	149	167	168	174	179
	B	193	186	189	197	204	208
	C	203	287	168	189	219	NA
20-09-2022	A	276	280	253	265	254	NA
	B	143	146	166	170	167	182
	C	171	166	181	180	179	163
21-09-2022	A	154	162	160	156	161	156
	B	178	172	176	160	177	173
	C	163	156	170	193	181	178
22-09-2022	A	249	242	236	259	261	243
	B	203	200	194	175	196	209

	C	184	175	188	181	202	183
23-09-2022	A	190	NA	192	207	199	184
	B	185	183	170	196	169	168
	C	202	194	206	208	200	216
24-09-2022	A	250	254	265	282	275	283
	B	210	202	204	188	205	208
	C	188	178	183	192	219	218
25-09-2022	A	193	285	195	206	216	221
	B	253	227	233	251	221	439
	C	221	247	232	256	227	241
26-09-2022	A	181	224	195	226	221	217
	B	224	215	214	217	204	203
	C	192	187	203	187	177	189
27-09-2022	A	236	247	243	244	243	224
	B	222	225	226	230	201	260
	C	226	238	223	221	228	223
28-09-2022	A	201	202	196	197	188	183
	B	199	208	189	194	201	221
	C	205	NA	209	174	208	185
29-09-2022	A	198	162	204	244	206	195
	B	207		205	162	220	209
	C	172		176	177	208	181
30-09-2022	A	174	163	159	150	151	167
	B	182		163	188	170	177
	C	192		186	191	203	NA
01-10-2022	A	176	184	166	183	188	181
	B	157	191	197	182	179	
	C	203	199	196	216	220	

02-10-2022	A	185	189	197	191	198	152
	B	151	147	153	163	191	186
	C	168	173	163	170	172	183
03-10-2022	A	168	166	197	155	163	151
	B	182	183	175	159	132	144
	C	168	170	169	183	202	198
04-10-2022	A	190	197	176	188	201	181
	B	184	198	295	387	232	184
	C	372	302	171	183	259	299
05-10-2022	A	200	250	205	167	220	223
	B	239	197	262	221	217	213
	C	189	217	172	204	270	213
06-10-2022	A	372	268	186	182	178	208
	B	195	230	185	346	218	197
	C	192	151	236	203	213	180
07-10-2022	A	210	152	172	232	178	149
	B	158	227	252	207	248	189
	C	NA	NA	NA	NA	NA	NA
08-10-2022	A	175	184	187	184	160	183
	B	206	189	140	143	197	246
	C	160	225	178	223	156	172
	C	169	165	169	140	129	128
09-10-2022	A	194	154	184	134	221	202
	B	294	221	208	331	261	254
	C	183	291	226	155	235	246
10-10-2022	A	259	282	237	336	142	244
	B	221	205	234	236	299	378
	C	218	232	NA	192	NA	207

11-10-2022	A	209	202	198	236	192	223
	B	204	207		194		235
	C	176	147		137		173
12-10-2022	A	298	269	173	267	164	214
	B	237	NA		253	238	195
	C	229	171		150	206	200
13-10-2022	A	246	242	254	267	172	239
	B	234	223	197	156	177	365
	C	NA	NA	NA	NA	NA	NA
Average		234.4	224.91	220.23	209.97	208.17	210.52

Note:

- COD value mentioned in mg/l and permissible limit of COD is 250 mg/l.
- NA in above sheet indicate sample not available.

- GPCB is instructed VECL for made the members of Zone-3 to shift their online monitoring systems like OCEMS, Online Flow Meter, Auto Sampler, IOT Valve, Three Way Valve and SCADA Panel to a dedicated room outside the premises of the industry which can be accessed only by GPCB & VECL in order to exercise greater control on monitoring systems and get actual data of quality of effluent discharged.
- GPCB instructed VECL for install RTOM (Real time Online Monitoring) at strategic locations as decided jointly by GPCB & VECL which has been installed.
- GPCB instructed to provide OCEMS with flow meter at final discharge point of VECL i.e. at “J” Point which is also installed and functioning.
- As a part of punitive measures, GPCB has instructed VECL for taking stringent action against offenders by suspension of membership of units not meeting with the norms from member units and inform to the GPCB immediately.
- GPCB has provided Auto Sampler at Vedach Pumping station of VECL and after Vedach Pumping station, there is no any industrial wastewater is coming into VECL channel of Zone-3. Analysis Reports of Sampling of Vedach Pumping Station done by GPCB are below:

Date	Shift no.	Auto sampler no-7 (Vedach)
		COD in mg/l (limit-250 mg/l)
21-09-2022	A	--
	B	--
	C	313
22-09-2022	A	198
	B	325
	C	254
23-09-2022	A	199
	B	278
	C	240
24-09-2022	A	267
	B	338
	C	195
25-09-2022	A	209
	B	260
	C	302
26-09-2022	A	226
	B	218
	C	341
27-09-2022	A	223
	B	285
	C	296

28-09-2022	A	198
	B	237
	C	NA
29-09-2022	A	171
	B	
	C	
30-09-2022	A	227
	B	
	C	
01-10-2022	A	235
	B	
	C	
02-10-2022	A	218
	B	
	C	
03-10-2022	A	210
	B	
	C	
04-10-2022	A	191
	B	
	C	
05-10-2022	A	228
	B	
	C	
06-10-2022	A	204
	B	
	C	
07-10-2022	A	178
	B	
	C	
08-10-2022	A	158
	B	
	C	
	C	
09-10-2022	A	226
	B	
	C	
10-10-2022	A	174
	B	
	C	
11-10-2022	A	229
	B	
	C	
12-10-2022	A	171
	B	
	C	
13-10-2022	A	216
Average		234.4

- GPCB has been planned for Ground Penetrating Radar Survey to identify ghost connections, if any all along the channel, followed by excavation at doubtful places.
- Online flow meters are also being installed in the open channel in Zone-3 of VECL at strategic locations to determine the quantity variation at each section on a real time basis. SCADA system is also being implemented.
- Looking to the various efforts to achieve norms in VECL channel, compliance done by industries and result of COD at Vedach Pumping station, GPCB has issued Trial Revocation for three months to M/s. Mayur Dyechem Intermediates Pvt. Ltd. (Unit-III), M/s. Kiri Industries Ltd. (Unit-III) & M/s. Bodal Chemical Ltd. (Unit-VII) and M/s. Loxim Industries Ltd. on dated 14/10/2022.
- Currently, GPCB is collecting and analysing shift wise composite samples at 6 strategic locations through auto samplers since 27/08/2022 and monitoring is going on continuously.
- GPCB is carryout regular monitoring of all mentioned units.
- As and when any type of non-compliance is going to observe during inspection, GPCB will take actions like re-implementation of closure direction, impose EC and forfeit of Bank Guarantee.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.145363 Dated: 30/10/2018 for the consolidated consent and authorization (CC & A- Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Loxim Industries Ltd.

Plot No.105/109/A, ECPL Road,

Vill: Ekalbara, Tal: Padra,

Dist: Vadodara-391440.

1. Consent Order no.: AWH-98695 Date of issue: 10/01/2019.
2. The consent shall be valid up to 30/09/2023 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	Reactive Red-195	600MT/Year
2	Reactive Yellow-145	600MT/Year
3	Reactive Black-5	600MT/Year
4	Reactive Black-HF GR	600MT/Year
5	Reactive Black N 150	600MT/Year
6	Reactive Yellow-15	120MT/Year
7	Reactive Yellow-17	120MT/Year
8	Reactive Orange -16	120MT/Year
9	Reactive Orange-2R	120MT/Year
10	Reactive Yellow-84	360MT/Year
11	Reactive Red-141	360MT/Year
12	Reactive Blue-171	180MT/Year
13	Reactive Red-250	120MT/Year
14	Reactive Orange-122	120MT/Year
15	Acid Black-194	600MT/Year
16	Other Acid & Reactive Dyes	1800MT/Year
Total		7020MT/Year

3. SPECIFIC CONDITIONS:

- 3.1 Applicant shall not carry out any activity which attracts provisions of Environment Clearance Notification 2006.
- 3.2 Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.3 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- 3.4 As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

4. CONDITION UNDER THE WATER ACT 1974:

- 4.1 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 81KL/Day.
- 4.2 The quantity the domestic wastewater (sewage) shall not exceed 8.5KL/Day.
- 4.3 The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavelant Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	Cadmium	--
20.	BOD (5 days at 20°C)	100mg/l



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1	2	3
Sr. No.	Parameters	VECL Inlet Norms
21.	COD	250 mg/l
22.	Chlorides	600 mg/l
23.	Sulphates	1000 mg/l
24.	Total dissolved solids	5000 mg/l
25.	Insecticides/Pesticides	Absent
26.	Bio-assay test	90 % Survival of fish after 96 hours in 100% effluent

- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.4. The final treated effluent conforming to the above standards shall be ultimately discharged to Effluent Conveyance Channel (ECP) managed by Vadodara Enviro Channel Ltd. (VECL) and shall ultimately be conveyed to estuary of river Mahi for final disposal.
- 4.5. Sewage shall be disposed of through septic tank/soak pit system.

5 CONDITIONS UNDER AIR ACT 1981:

- 5.1 The following shall be used as fuel in Boiler, HAG and D. G. Set respectively.

Sr. No.	Fuel	Quantity
1.	LDO/FO for Boiler	135kg/hr
2.	LDO/FO for Hot Air Generator	130kg/hr
3	HSD for D.G. Set	70Lit/hr

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3 The flue gas emission through stack attached to Boiler, HAG and D. G. Set shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	Parameter	Permissible Limit
1	Boiler-1	30meter	Particulate Matter	150 mg/NM ³
2	Hot Air Generator-1	30meter		
3	Hot Air Generator-2	30meter		
4	DG Set	As per condition no. 5.10(a)	SO ₂ NO _x	100 ppm 50 ppm

- 5.4 The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Spray Dryer-1	30meter	Ventury Scrubber	Particulate Matter	150 mg/NM ³
2.	Spray Dryer-2	30meter	Ventury Scrubber		

- 5.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter- ₁₀ [PM10]	60Microgram /NM ³	100Microgram /NM ³
Particulate matter- _{2.5} [PM2.5]	40Microgram /NM ³	60Microgram /NM ³
Oxides of Sulphur	50Microgram /NM ³	80Microgram /NM ³
Oxides of Nitrogen	40Microgram /NM ³	80Microgram /NM ³

- 5.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.8 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.10. D. G. Set standards:- The flue gas emission through stack attached to D. G. Set shall conform to the following standards.
- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h- height of the building in meters where or by the side of which the generator set is installed.
 - Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
 - The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set. outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G.Set must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Applicant shall also comply with the general conditions given in annexure- I.
- 6.3 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: AWH-98695 dated:10/01/2019.
- 7.2 Reference of application No.145363 Dated:30/10/2018.
- 7.3 M/s. Loxim Industries Ltd. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No.105/109/A, ECPL Road, Vill: Ekalbara, Tal: Padra, Dist: Vadodara-391440.
- 7.4 Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	5.1- Schedule-I (Used Oil)	Disposal by selling to registered re-refiners	60Lit/Year
2	33.1-Schedule-I (Discarded carboys/ Barrels/ Bags/ liners)	Decontamination within factory Premises.	5000Nos./Year

3	35.3 – Schedule-I (Chemical Sludge from wastewater treatment)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	27MT/Year
4	26.1– Schedule-I (Process Sludge)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	3MT/Annum

7.4.1 The Authorization shall be valid for a period of 30/09/2023.

7.4.2 The Authorization is subject to the following general and specific conditions:

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.

7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”

7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.

7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.



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7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.

7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.

7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.

7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.

7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.

7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Environmental Engineer

NO.GPCB/CCA-VRD-1043(4)/ID:22199/

Issued To:

**M/s. Loxim Industries Ltd.
Plot No.105/109/A, ECPL Road,
Vill: Ekalbara, Tal: Padra,
Dist: Vadodara-391440.**



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PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

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By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Loxim Industries Ltd.**, are carrying out industrial activity at- Plot no. 105/109/A, Vill- Ekalbara, ECPL Road, Tal: Padra, Dist: Vadodara-391440.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 vide its order no. **AWH-98695** dated 10/01/2019, which is valid up to **30/09/2023** for operation of the industrial plant with conditions stipulated therein.

AND WHEREAS, your industrial plant was inspected on 07/05/2022 by the officers of the Board under the Water Act-1974. During inspection unit was found in operation and following non-compliances were observed:

- Except aeration tank all other ETP units were observed not in operation. Looking to the site situation, primary settling tank and clarifier are not in operation since long.
- Provided primary settling tank and secondary clarifier was found empty. It seems that, unit is not operating their ETP units regularly and efficiently.
- Sludge drying bed is not used since long as grass is observed in the sludge drying bed and sludge kept on floor.
- VECL collected wastewater sample from official final discharge of unit in to VECL channel on 07/05/2022 and official from VECL sent wastewater sample to GPCB, Vadodara for analysis purpose. Analysis report of sample shows pH-10.02, COD-1063 mg/l which is higher than consented norms.
- During inspection wastewater sample collected from final treated wastewater holding cum disposal tank of ETP and analysis result shows pH-8.14, COD-17mg/l, NH₃-N-BDL, Oil & Grease-BDL, Phenol-BDL, Colour-20 Pt.Co.Sc. However, analysis report of sample collected by official of VECL on 07/05/2022 and analysis report of sample shows pH-10.02, COD-1063 mg/l, which indicates that, unit is not discharging industrial wastewater into VECL as prescribed norms and unit is in violation of consented parameters.
- Unit has not provided flow meters at strategic locations in ETP except on RO permeate line.
- Unit is not maintaining cumulative flow meter readings on daily basis of RO permeate.
- Unit is not maintaining any records for operation of ETP.
- Unit has not provided 3-way valve on final treated w/w discharge line in to VECL.
- Flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.
- Auto sampler provided on final VECL discharge line is observed in idle condition.
- IOT valve provided on final treated effluent discharge line into VECL is observed in open condition.

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GPCB ID:22199


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AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **07/05/2022**, necessary written instructions given for above mentioned non-compliance & 3-days given to you for opportunity of hearing. However, you have submitted reply on 12/05/2022.

UNDER THE CIRCUMSTANCES, I, **U.K. Upadhyay, Senior Environmental Engineer** of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- 1) To prohibit you from manufacturing at your industrial unit with **immediate effect** and to stop running batch in safe manner and then the batch shall not remain in operation in that way closed down the activity
- 2) If your production plant runs on captive power plant or by D.G. Set, then you shall stop them also with **immediate effect**.
- 3) The concerned authorities shall stop supply of electricity to your plant with immediate effect till further order issued.
- 4) Submit valid Bank Guarantee from Nationalized Bank of **Rs. 1,25,000 (One Lakh Rupees only)** with revocation application.
- 5) **Unit is liable to pay an interim Environment Damage compensation to Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

(U.K. Upadhyay)
Senior Environmental Engineer

Note: Those units having continuous process that can take out their batch safely or close down process safely so that accident or pollutions may not occur, if require maximum upto 48 hours this process can be done and thus doing so comply the immediate closure order. The officer from Vig. Company or officer who went to seal the industry shall also requested to implement this instruction.

NO: GPCB/CCA-VRD-1043(7)/ID-22199/

Date:

Issued to: -

**M/s. Loxim Industries Ltd.,
Plot no. 105/109/A, Vill- Ekalbara,
ECPL Road, Tal: Padra,
Dist: Vadodara-391440.**



GUJARAT POLLUTION CONTROL BOARD

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By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **immediate effect** from the date of issue of this order of the industrial plant of **M/s. Loxim Industries Ltd.**, are carrying out industrial activity at- Plot no. 105/109/A, Vill- Ekalbara, ECPL Road, Tal: Padra, Dist: Vadodara-391440, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**


**(U.K. Upadhyay)
Senior Environmental Engineer**

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & submission of actual compliance with supporting evidence with stipulated time period.

Outward No:672598,17/05/2022

GPCB ID:22199

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BY RPAD

REVOCATION OF UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no.105/109/A, Vill: Ekalbara, ECPL Road, Ta: Padra, Dist: Vadodara-391440.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-98695** dated **10/01/2019** which is valid up to **30/09/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/672598 dated 17/05/2022 with immediate effect.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.15,00,000/- (Fifteen Lac rupees only) valid up to 15/01/2024.

AND WHEREAS, you have paid **Interim Environment Damage Compensation** of Rs.15,00,000/- (Fifteen Lac Rupees Only) to the board.

AND WHEREAS, during the inspection of your industrial plant on **27/05/2022** by the authorized officer of the Board, it was observed that:

- Unit has provided ETP units, during visit ETP & plant was not observed in operation due to three phase power disconnection.
- Unit has also submitted ETP adequacy report.
- Unit has provided flow meter at 4 locations in ETP as follows (1) After Equalization tank (2) Before RO system (3) RO permeate line (4) RO reject line.
- Unit has submitted PO for 3 way valve dated 22/04/2022.
- Unit has provided OCMS.
- Unit has provided auto sampler on final VECL discharge line.

Under the circumstances, **I D.P. Shah**, Senior Environmental Engineer, Gujarat Pollution Control board is directed to issue **One-Month** revocation for closure order dated 17/05/2022 with comply following condition.

- 1) Unit shall obtain membership certificate of VECL for discharge of industrial wastewater and informed to the Board.

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- 2) Unit shall maintain Zero Liquid Discharge condition until the membership certificate is received.
- 3) Unit shall comply CCA conditions and undertakings.
- 4) Unit is binding for the court matter pending before the Hon'ble National Green Tribunal in the matter of O.A. No. 276/2022 on the basis of decision.

**For and on behalf of
Gujarat Pollution Control Board,**

D.P. Shah

**(D.P. Shah)
Senior Environmental Engineer**

NO: GPCB/CCA-VRD-1043(7)/ID-22199/

Date:

Issued to: -

M/s. Loxim Industries Ltd.

Plot no.105/109/A,

Vill: Ekalbara, ECPL Road,

Ta : Padra, Dist-Vadodara-391440.

By R.P.A.D

Copy to: -

- | | |
|---|--|
| 1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara | 2. The Dy. Engineer (O & M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra
Tal: Padra, Dist: Vadodara. |
|---|--|

With a request to Re-connect the supply of electricity for period of **One Month** revocation from date of issue of the order of **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no.105/109/A, Vill: Ekalbara, ECPL Road, Ta: Padra, Dist:Vadodara-391440, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board,**

(D.P. Shah)

Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



GUJARAT POLLUTION CONTROL BOARD

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By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.-141644 Dated:04/09/2018 for the consolidated consent and authorization (CC & A-Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Mayur Dye Chem Intermediates Ltd.

Plot No.327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

1. Consent Order no.: AWH-97406 Date of issue:29/11/2018.
2. The consent shall be valid up to 30/06/2023 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	H-Acid	200MT/Month
2	Glauber Salt (By product)	900MT/Month
3	Sodium Bi Sulphite (By Product)	180MT/Month
4	Vinyl Sulphone	150MT/Month
5	Sulphanilic Acid	55MT/Month

3. SPECIFIC CONDITIONS:

- 3.1 Applicant shall not carry out any activity which attracts provisions of EIA Notification 2006.
- 3.2. Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.3. Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- 3.4. As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

4. **CONDITION UNDER THE WATER ACT 1974:**

- 4.1 The combined quantity of the industrial effluent from the H-acid plant & EO condensate from VS plant shall not exceed 153M³/day which shall be evaporated after removing Glauber's salt and the concentrated effluent shall be completely taken into new spray dryer for spray drying of effluent.
- 4.2. The quantity of other trade effluent from the factory (other than H-acid plant & concentrated stream) shall not exceed 27M³/day.
- 4.3. The total quantity the domestic wastewater (sewage) shall not exceed 30.2KL/Day.
- 4.4. The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavalent Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	Cadmium	--
20.	BOD (5 days at 20°C)	100mg/l
21.	COD	250 mg/l
22.	Chlorides	600 mg/l
23.	Sulphates	1000 mg/l
24.	Total dissolved solids	5000 mg/l
25.	Free Ammonia	--
26.	Sodium absorption ratio	--
27.	Insecticides/Pesticides	Absent



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1	2	3
Sr. No.	Parameters	VECL Inlet Norms
28.	Bio-assay test	90 % Survival of fish after 96 hours in 100% effluent

- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.5. The final treated effluent conforming to the above standards shall be ultimately discharged to Effluent Conveyance Channel (ECP) managed by Vadodara Enviro Channel Ltd. (VECL) and shall ultimately be conveyed to estuary of river Mahi for final disposal.
- 4.6. Sewage shall be treated separately to Sewage Treatment Plant (STP) conform to the following standards and utilized on land for irrigation/ plantation gardening within the factory premises.

Parameter	Permissible Limit
pH	6.5 to 9
BOD (5days at 20oC)	Less than 30mg/l
Suspended Solids	<100mg/l
Fecal Coliform (FC) Most Probable Number per 100mililiters, MPN/100ml	<1000

5 CONDITIONS UNDER AIR ACT 1981:

- 5.1 The following shall be used as fuel in Boiler, TFH & Waste Heat Boiler respectively.

Sr. No.	Fuel	Quantity
1	Conditional Coal (Spray Dryer)	45MT/day
2	Natural Gas (CPP 02 Nos.)	7400NM ³ /day

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3 The flue gas emission through stack attached to Boiler, TFH & Waste Heat Boiler shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	Parameter	Permissible Limit
1	Boiler-1 Boiler-2	33Meter (Common stack)	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	Thermic Fluid Heater	12Meter		
3	Waste Heat Boiler attach to CPP-1	12Meter		
4	Waste Heat Boiler attach to CPP-2	12Meter		

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5.4 The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Incinerator -1	30meter	---	Particulate Matter SO ₂ HF HCL NO _x CO Total Dioxinas & Furan	50mg/NM ³ 200mg/NM ³ 4mg/NM ³ 50mg/NM ³ 400mg/NM ³ 100mg/NM ³ 0.1ngTFQ/NM ³
2	Incinerator -2 (H-acid)	30meter	---		
3	Incinerator -3 (V.S.E.)	30meter	Water Scrubber followed by alkali scrubber		
4	Spray Dryer	24meter	Cyclone Followed by Alkali Scrubber		
5	Chlorosulphonator (Acetanilide Addn)	20meter	Water Scrubber + alkali scrubber (4-stage)	HCL SO ₂ CL ₂	20mg/NM ³ 40mg/NM ³ 9mg/NM ³
6	Chlorosulphonator (Thionyl Chloride Addn)	20meter	Water Scrubber + alkali scrubber (4-stage)	HCL SO ₂ CL ₂	20mg/NM ³ 40mg/NM ³ 9mg/NM ³
7	Neutralizer	20meter	Alkali scrubber (4-stage)	NO _x	25 mg/NM ³
8	Isolator	20meter	Water Scrubber + Alkali scrubber (4-stage)	SO ₂	40mg/NM ³

5.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.

5.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

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Website : www.gpcb.gov.in

Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10[PM10]	60Microgram /NM ³	100Microgram /NM ³
Particulate matter-2.5[PM2.5]	40Microgram /NM ³	60Microgram /NM ³
Oxides of Sulphur	50Microgram /NM ³	80Microgram /NM ³
Oxides of Nitrogen	40Microgram /NM ³	80Microgram /NM ³

- 5.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.8 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Applicant shall also comply with the general conditions given in annexure- I.
- 6.3 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: AWH-97406 dated:29/11/2018.
- 7.2 Reference of application No.141644 Dated:04/09/2018.
- 7.3 M/s. Mayur Dye Chem Intermediates Ltd. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at-Plot No.327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist:Vadodara-391450.
- 7.4 Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	5.1- Schedule-I (Used /Spent Oil)	Disposal by selling to registered re-refiners	0.15KL/Month
2	35.3 - Schedule-I (Chemical Sludge from wastewater treatment)	Disposal at authorized TSDF site of M/s. Nandesari Environment Control Ltd. (NECL)	150MT/ Month
3	33.1-Schedule-I (Contaminated Discarded Carboys/Barrels/Bag s/Liners)	Decontamination within factory premises	0.2MT/Month
4	26.1-Schedule-I (Process Gypsum waste)	Disposal by sell out to authorized cement manufacturing units.	2130MT/Month
5	26.1 (Process Iron Sludge)	Disposal by sell out to authorized cement manufacturing units.	480MT/Month
6	37.2 - Schedule-I (Incineration Ash)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) -TSDF	150MT/Month
7	26.3- Schedule-I (Spent acid)	Captive reuse in H-acid & VS plant.	1500MT/ Month
8	37.2 - Schedule-I (Spray Dried Solid)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) -TSDF	450MT/Month

7.4.1 The Authorization shall be valid for a period of 30/06/2023.

7.4.2 The Authorization is subject to the following general and specific conditions:

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.

7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB form time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.

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7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
**(Smt. D.P. Shah)
Environmental Engineer**

**NO.GPCB/CCA-VRD-327(11)/ID:22272/
Issued To:
M/s. Mayur Dye Chem Intermediates Ltd.
Plot No.327-334/A, ECP Road,
Vill: Karakhadi, Tal: Padra,
Dist:Vadodara-391450.**

Outward No:479191,19/12/2018



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Mayur Dye Chem Intermediates LLP**, is having an industrial plant at Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with immediate effect vide letter No. GPCB/CCA-VRD-327(12)/ID-22272/550034 dated 01/01/2020.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.10,00,000/- (On Ten lac only) valid up to 21/01/2021.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.50,00,000/- to the board while Revocation.

AND WHEREAS revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/583717; dated 15/02/2021.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **28/03/2022** following non-compliances are observed:

- 1) Unit is taking production of H acid (62.5 % Higher) and Vinyl Sulphone (175 % Higher) at the rate much higher than the consented quantity. (H Acid CCA Quantity-200 MT/Month & VS CCA Quantity-150 MT/Month).
- 2) Unit is taking production of Acetanilide for selling outside instead of reuse for which unit has not obtained necessary permission of the Board.
- 3) Unit is not having flow measurement at source of generation and other strategic stages of EMS and therefore no data at various stages are maintained.
- 4) Unit has not provided STP for treatment of domestic wastewater.
- 5) Unit has not obtained authorization for generation/disposal of Sodium bisulphite.
- 6) Unit has provided OCMS for measuring quality of effluent being discharged into VECL, however, flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.

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- 7) Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.
- 8) Provided Auto sampler with OCMS was found idle during visit.
- 9) Ground water quality in the premises of the unit is highly contaminated after remediation process and unit has not provided dedicated treatment system for contaminated ground water.
- 10) Unit is not carryout proper investigation, assessment and development of method to adopted for effective remediation.
- 11) Unit is not using treated ground water from the contaminated wells from premises to control the fresh water demand for process requirements in the units and still using fresh water into premises.
- 12) Unit has not submitted fresh progress report of remediation work to remove ground water contamination.

AND WHEREAS, Unit has not provided flow meters at every stage of effluent conveyance and treatment. Besides there are lots of effluent conveyance pipelines provided to and from EMS without color coding, nomenclature and indication of flow direction. Also the internal conveyance pipelines are not fully made above ground and passing beneath the ground at places, which hampers tracking of effluent conveyance system holistically.

AND WHEREAS, This indicates chances of arrangement made for surreptitious and unauthorized discharge of untreated/partially treated effluent. This is also reflected in the huge pollution load added in ZONE-III as worked out from the RTOMs of VECL at Karakhadi & Vedach during Dt. 17/03/2022 (restart of VECL after shutdown) to Dt. 29/03/2022 as below:

During period 17/03/2022 (restart of VECL after shutdown) to 29/03/2022	Contribution of COD in mg/l by Zone-3					
	RTOM at Vedach (Downstream) A		RTOM at Karakhadi (Upstream) B		Addition of COD load (A-B)	
	MAX	Average	MAX	Average	MAX	Average
	2346	649	321	213	2025	436

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Re-Implement the direction** of 01/01/2020 under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- To direct submission of **Rs.10,00,000** (Ten Lakh Rupees only) Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(13)/ID-22272/

Date:

Issued to: -

M/s. Mayur Dye Chem Intermediates LLP,

Plot No: 327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **15 days effect** from the date of issue of this order of the industrial plant of M/s. **Mayur Dye Chem Intermediates LLP**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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Website : www.gpcb.gov.in

By **R.P.A.D**

GPCB

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III)**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/658503 dated 08/04/2022.

AND WHEREAS your unit was inspected on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliances are:

1. Unit is taking production of selling acetanilide for selling outside instead of reuse within premises.
2. Unit has provided additional generator with CPP without permission of the Board.
3. Unit has provided additional TFH without permission of the Board.

Based on non-compliances, Unit has submitted commitment letter with time limit for various pending works and also mentioned about they will submit undertaking for all applicable points within 10 days on dated 26/04/2022.

For COD load in Zone-III, unit has mentioned about they are agree to contain production within consented limits and they will carry out efficient treatment by way of ZLD, ETP & ground water remediation as per the prescribed norms for maintaining the norms of effluent in Zone-III.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Extend** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.


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- Unit shall manufacture acetanilide only as per reuse quantity at within premises and not to sell outside to any other units.
- Unit shall remove additional generator with CPP and TFH from premises.
- Unit shall submit legal undertaking within 7 days with proper time limit for remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(14)/ID-22272/

Date:

Issued to: -

M/s. M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III),

Plot No: 327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **15 days** from the date of issue of this order of the industrial plant of **M/s. Mayur Dye Chem Intermediates LLP**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)
Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.org

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III)**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/658503 dated 08/04/2022.

AND WHEREAS closure order was extended under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/660662 dated 28/04/2022.

AND WHEREAS your unit was inspected on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliances are:

1. Unit is taking production of selling acetanilide for selling outside instead of reuse within premises.
2. Unit has provided additional generator with CPP without permission of the Board.
3. Unit has provided additional TFH without permission of the Board.

Based on non-compliances, Unit has submitted undertaking for all applicable points on dated 02/05/2022.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Deffer** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 28/04/2022 as under:

- To prohibit operation of industrial Plant after **three months**, and after **three months** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **three months**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **three months**.
- Unit shall manufacture acetanilide only as per reuse quantity at within premises and not to sell outside to any other units.

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- Unit shall remove additional generator with CPP and TFH from premises.
- Unit shall comply all the condition mentioned in submitted legal undertaking dated 02/05/2022 & complete the remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022 & 28/04/2022.
- To direct submission of **additional Bank Guarantee of Rs. 15 lacs** to the Board.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(14)/ID-22272/

Date:

Issued to: -

M/s. Mayur Dye Chem Intermediates Private Limited (Unit-III).

Plot No: 327-334/A, ECP Road,

Vill: Karakhadi, Tal: Padra,

Dist: Vadodara-391450.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra.
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **three months** from the date of issue of this order of the industrial plant of **M/s. Mayur Dye Chem Intermediates LLP**, is having an industrial plant at-Plot No: 327-334/A, ECP Road, Vill: Karakhadi, Tal: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

Outward No: 612/06, 02/06/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.-**255859** Dated: **24/04/2022** for the consolidated consent and authorization (CC & A-Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Kiri Industries Ltd. (Unit-III)

Plot No: 390 A&B, 391/A & 393,394 A&B,

396,399/A&C, 400,401,402,403, 404/A,

ECP Channel Road, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara- 391450.

1. Consent Order no.: **AWH-122016**. Date of issue: **14/10/2022**.
2. The consent shall be valid up to **31/12/2026** for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity (MT/Month)
1	Vinyl Sulphone Esters	1500
2	Ortho Anisidine base Vinyl Sulphone (OAVS) Esters	100
3	Para Cresidine base (PCVS) Esters	100
4	Di Methoxy Aniline base Vinyl Sulphone (DMAVS) Esters	350
5	Sulpho VS Esters	150
6	Meta VS Esters	75
7	Sulpho 2 Amino (Amino Sulfone - E)	75
8	DASA	500
9	NEPA Ester	50
10	MAE Ester	25
11	Royal Blue E-FR ESTER	75
12	H Acid	500
13	ACLAP (6- Acetyl OAPSA)	10
14	4 Sulpho Hydrozone	10
15	K Acid	50
16	Sulpho Tobias Acid	30
17	Sulpho J Acid	10

GPCB ID-22148

DP fresh

1 of 8

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Website : <https://gpcb.gujarat.gov.in>

18	MPDSA Free Acid	20
19	Acetyl MPDSA (AMPDSA) Trade name : KD-40B/KD040B	10
20	Sodium salt (MPDSA)	15
21	R R Acid	20
22	M.U.A	25
23	Acetanilide Flakes	1500
24	O A Flakes	200
25	Sulphanilic Acid	750
25	PC Flakes	50

3. SPECIFIC CONDITIONS:

- 3.1. Applicant shall not carry out any activity which attracts provisions of Environment Impact Assessment Notification 2006.
- 3.2. Applicant shall obtain the permission from all the relevant Agencies / Authorities as applicable.
- 3.3. Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.4. Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- 3.5. As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.
- 3.6. Applicant shall not discharge wastewater into VECL and maintain ZLD.
- 3.7. Applicant shall provide Sewage Treatment Plant (STP) for treatment of generated domestic wastewater.

4. CONDITION UNDER THE WATER ACT 1974:

- 4.1. The total quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed **961 KL/Day**. Dilute effluent stream and concentrated wastewater stream generated from process will be evaporated after treatment totally through MEE/MVR/Spray dryers to achieve **Zero Discharge**.
- 4.2. The total quantity the domestic wastewater (sewage) shall not exceed **20 KL/Day**.
- 4.3. Sewage shall be disposed of through septic tank/soak pit system.

5. CONDITIONS UNDER AIR ACT 1981:

- 5.1. The following shall be used as fuel in various utilities respectively.

Sr. No.	Fuel	Quantity
1.	Coal/Lignite	420 MT/day
2.	HSD	1 KL/day

- 5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3. The flue gas emission through stack attached to following utilities shall conform to the following standards:



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Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Boiler of 7 TPH and Thermic Fluid Heater of 10 lacs Kcal/hr	37.5 meter	Bag filter to boiler and dust collector and ventury scrubber to TFH	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 PPM
2.	Boiler of 12 TPH-1 nos.	60 meter	Electrostatic Precipitators + Alkali scrubber		
3.	Thermo pack fluid Heater of 25 Lacs Kcal/hr	33 meter	Dust Collector and ventury scrubber		
4.	Thermic Fluid Heater of 25Lacs Kcal/hr	20 meter	Dust Collector and ventury scrubber		
5.	DG sets (500 KVA- 3 Nos.)	15 meter	Acoustic Measure		
6.	DG set (600 KVA-2 Nos & 1010 KVA 1 no.)	25 meter	Acoustic Measure		

5.4. The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height (meter)	APCM	Parameter	Permissible Limit
1	Chloro Sulphonation Reaction vessel of Old VS Plant	20	Two stage water + alkali scrubber	SO ₂ HCl	40 mg/Nm ³ 20 mg/Nm ³
2	Isolator of H-Acid Plant	20	Two stage alkali scrubber	SO ₂	40 mg/Nm ³
3	Neutralizer Reactor of H-Acid plant	20	Two stage alkali scrubber	NO _x	25 ppm
4	Material handling unit	21	Water Ventury	Particulate Matter	150mg/Nm ³

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			scrubber	SO ₂ NO _x HCl Cl ₂	40 ppm 25 ppm 20 mg/Nm ³ 9 mg/Nm ³
5	Chloro Sulphonation reaction vessel of new VS plant	20	Two stage water scrubber + four stage alkali scrubber + graphite cooler graphite condenser installed as stand by	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³
6	Chloro Sulphonation reaction vessel (Sulphonator reactor) of VS plant	20	Two stage water scrubber followed by stage alkali scrubber and dilute sulphuric acid scrubber	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³
7	Sulphonator Reaction Vessel of H-acid plant	20	Two stage water scrubber followed by stage alkali scrubber and dilute sulphuric acid scrubber	SO ₂	40 mg/Nm ³
8	Direct coal fired effluent spray dryer (12 TPH)	33	Cyclone separator + alkali scrubber	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
9	Direct coal fired effluent spray dryer (12 TPH)	33	Cyclone separator + alkali scrubber	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

5.5. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.

5.6. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10[PM10]	60Microgram /m ³	100Microgram /m ³
Particulate matter-2.5[PM2.5]	40Microgram /m ³	60Microgram /m ³
Sulphur Dioxide	50Microgram /m ³	80Microgram /m ³
Nitrogen Dioxide	40Microgram /m ³	80Microgram /m ³

- 5.7. There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.8. The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: **AWH-122016** dated: **14/10/2022**.
- 7.2 Reference of application No. **255859** Dated: **24/04/2022**.
- 7.3 **M/s. Kiri Industries Ltd. (Unit-III)** is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No: 390 A&B, 391/A & 393,394 A&B, 396,399/A&C, 400,401,402,403, 404/A, ECP Channel Road,Vill: Dudhwada, Tal: Padra, Dist: Vadodara- 391450.
- 7.4. Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	Schedule-I (Used Spent Oil)	Generation, Collection, Storage, Transportation and Disposal by selling to registered /authorized refiner having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	26 KI/Year

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2	26.1- Schedule-I (Iron Sludge)	Generation, Collection, Storage, Transportation and Disposal by TSDF site/cement industry having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	21170 MT/Year
3	26.1- Schedule-I (Gypsum Sludge + ETP gypsum)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	47085 MT/Year
4	26.1- Schedule-I (Glaubber Salt)	Generation, Collection, Storage, Transportation and Disposal by reuse in H-Acid plant and leftover quantity will sell to authorized end users having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	9900 MT/Year
5	33.1-Schedule-I (Discarded Bags)	Generation, Collection, Storage, Transportation and Disposal by selling to registered/authorized recycler having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	72600 Nos./Year
6	33.1-Schedule-I (Discarded Drums)	Generation, Collection, Storage, Transportation and Disposal by selling to registered/authorized recycler having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	122 Nos./Year
7	35.3 - Schedule-I (Chemical Sludge from wastewater treatment) (Biological)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	36 MT/Year
8	37.2 Schedule-I (Ash generated from incinerators/spray dryers)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	8100 MT/Year
9	B15- Schedule-II (Hydrochloric Acid)	Captive use within premises or sale to Novel Spent Acid Management Facility, Vatva/sale to other authorized end users obtained permission of GPCB by use of GPS enable vehicle and xgn generated manifest.	850 MT/Mont h



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10	B15-- Schedule-II (Acetic Acid)	Captive use within premises.	1050 MT/ Month
11	B15--Schedule-II (Spent Sulphuric Acid)	Captive use within premises/ sale to Novel Spent Acid Management Facility. Vatva/ sale to other authorized end users obtained permission of GPCB by use of GPS enable vehicle and xgn generated manifest.	13850 MT/ Month

7.4.1 The Authorization shall be valid for a period of **31/12/2026**.

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

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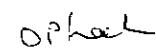
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- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)

Senior Environmental Engineer

NO. GPCB/CCA-V RD-792(20)/ID:22148

Issued To:

**M/s. Kiri Industries Ltd. (Unit-III)
Plot No: 390 A&B, 391/A & 393,394 A&B,
396,399/A&C, 400,401,402,403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Tal: Padra, Dist: Vadodara- 391450.**

Outward No:686595,18/10/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. **Kiri Industries Limited (Unit-III)** are carrying out industrial activity at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-86967** dated **08/04/2017**, which is valid up to **31/12/2021** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-792(17)/ID-22148/562722 dated 22/06/2020.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.10,00,000/- (On Ten lac only) valid up to 30/07/2024.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.50,00,000/- to the board while Revocation.

AND WHEREAS revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-792(17)/ID-22148/609176; dated 18/12/2021.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **22/03/2022 & 24/03/2022** following non-compliances are observed:

- Unit is taking production of H Acid-Average-584.37 MT/Month (CCA Quantity-500 MT/Month) @ 16.87% higher than the consented quantity.
- Unit is manufacturing KD040B (Average 10.6 MT/Month) & KD-40 B (JW) (Average: 7.05 MT/Month) product without permission of the Board.
- Unit has provided flow meter only on NF reject line and reading was observed during visit: 20584.927 KL, however unit has not provided meter after collection tank, RO permeate line, RO reject line, therefore data was not received to find out exact ground water remediation carried out by unit.
- Unit has 39% higher generation of spent HCl (Average 1181.62 MT/Month) than consented quantity. (CCA Quantity-850 MT/Month)

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- Unit is having much higher generation of SBS solution (Average-1470 MT/Month) than consented quantity. (CCA Quantity-107.33 MT/Month)
- Gross discrepancy observed in recorded spent sulphuric acid as compared to consented quantity. (CCA Quantity-13850 MT/Month, Generate-@ 4.185 MT/Month).
- Unit has not obtained authorization for generation of sodium sulphate.
- Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.
- Auto sampler is provided with OCMS, however it is found idle during visit.
- IOT valve provided on final treated effluent discharge line into VECL, is not observed to be tamper proof and it can be operated/manipulated by member unit also.
- Unit is not using treated ground water from the contaminated wells from premises to control the fresh water demand for process requirements in the units and still using fresh water into premises.
- Unit has not submitted fresh progress report of remediation work to remove ground water contamination.

AND WHEREAS, Unit has not provided flow meters at every stage of effluent conveyance and treatment. Besides there are lots of effluent conveyance pipelines provided to and from EMS without color coding, nomenclature and indication of flow direction. Also the internal conveyance pipelines are not fully made above ground and passing beneath the ground at places, which hampers tracking of effluent conveyance system holistically.

AND WHEREAS, This indicates chances of arrangement made for surreptitious and unauthorized discharge of untreated/partially treated effluent. This is also reflected in the huge pollution load added in ZONE-III as worked out from the RTOMs of VECL at Karakhadi & Vedach during Dt. 17/03/2022 (restart of VECL after shutdown) to Dt. 29/03/2022 as below:

During period 17/03/2022 (restart of VECL after shutdown) to 29/03/2022	Contribution of COD in mg/l by Zone-3					
	RTOM at Vedach (Downstream) A		RTOM at Karakhadi (Upstream) B		Addition of COD load (A-B)	
	MAX	Average	MAX	Average	MAX	Average
	2346	649	321	213	2025	436

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Re-Implement the Direction of 22/06/2020** under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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Website : www.gpcb.gov.in

- To direct submission of Rs.20,00,000 (Twenty Lakh Rupees only) Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(18)/ID-22148/

Date:

Issued to: -

M/s. Kiri Industries Limited (Unit-III)

Plot no. 390 A & B, 391/A, 393, 394 A & B,

396, 399/A & C, 400, 401, 402, 403, 404/A,

ECP Channel Road, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **15 days effect** from the date of issue of this order of the industrial plant of M/s. Kiri Industries Limited (Unit-III) are carrying out industrial activity at- Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-86967** dated **08/04/2017**, which is valid up to **31/12/2021** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliance is:

1. Unit has provided additional Steam Boiler (cap. 20 TPH) without permission of the Board.
2. Unit has not provided proper APCM with steam boiler & TFH as per solid fuel guideline.

Based on non-compliances, Unit has submitted commitment letter with time limit for various pending works and also mentioned about they will submit undertaking for all applicable points within 7 days on dated 26/04/2022.

For COD load in Zone-III, unit has mentioned about they have already done work for ZLD from 1st April and ensure Board to co-operate for checking of pipeline in their premises and already surrendered their membership from VECL.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Extend** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.

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- Unit shall not use steam boiler (cap. 20 TPH).
- Unit shall submit legal undertaking within 7 days with proper time limit for remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
**(D.P. Shah)
Senior Environmental Engineer**

NO: GPCB/CCA-VRD-792(19)/ID-22148/

Date:

Issued to: -

**M/s. Kiri Industries Limited (Unit-III)
Plot no. 390 A & B, 391/A, 393, 394 A & B,
396, 399/A & C, 400, 401, 402, 403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Tal: Padra, Dist: Vadodara.**

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **15 days effect** from the date of issue of this order of the industrial plant of **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at- Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

—
**(D.P. Shah)
Senior Environmental Engineer**

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By **R.P.A.D**

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-86967** dated **08/04/2017**, which is valid up to **31/12/2021** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022.

AND WHEREAS closure order was Extended under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with 15 days effect vide letter No. GPCB/CCA-VRD-792(189)/ID-22148/660656 dated 28/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Major Non-Compliance is:

1. Unit has provided additional Steam Boiler (cap. 20 TPH) without permission of the Board.
2. Unit has not provided proper APCM with steam boiler & TFH as per solid fuel guideline.

Based on non-compliances. Unit has submitted undertaking for all applicable points on dated 30/04/2022.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Defer** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit operation of industrial Plant after **three months**, and after **three months** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **three months**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **three months**.
- Unit shall not use steam boiler (cap. 20 TPH).

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- Unit shall comply all the condition mentioned in submitted legal undertaking dated 30/04/2022 & complete the remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022 & 28/04/2022.
- To direct submission of **additional Bank Guarantee of Rs. 5 lacs** to the Board.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-792(19)/ID-22148/

Date:

Issued to: -

M/s. Kiri Industries Limited (Unit-III)

**Plot no. 390 A & B, 391/A, 393, 394 A & B,
396, 399/A & C, 400, 401, 402, 403, 404/A,**

ECP Channel Road, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra.
Tal: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **three months effect** from the date of issue of this order of the industrial plant of **M/s. Kiri Industries Limited (Unit-III)** are carrying out industrial activity at- Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

Senior Environmental Engineer

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

Outward No: 674/2022/02/06/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

“Consent to Establish”

CTE Amendment No: 122015

NO: GPCB/CCA-VRD-792(20)/ID-22148/

To,
M/s. Kiri Industries Ltd. (Unit-III)
Plot No: 390 A&B, 391/A & 393,394 A&B,
396,399/A&C, 400,401,402,403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Tal: Padra, Dist: Vadodara- 391450.

Sub: Amendment in Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: 1. Your online CTE application. No: 263429 dated: 21/09/2022.
2. CCA order no. AWH-122016. Date of issue 14/10/2022.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (NOC) for addition/inclusion at existing industrial plant/activities at- Plot No: 390 A&B, 391/A & 393,394 A&B, 396,399/A&C, 400,401,402,403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara- 391450, for the manufacturing of the following item with following terms & conditions. The Validity period of the order will be up to 20/09/2029.

1. **SPECIFIC CONDITIONS:**
 - 1.1 Applicant shall not carry out any other activity which attracts provisions of Environment Impact Assessment Notification, 2006.
 - 1.2 Applicant shall obtain the permission from all the relevant Agencies / Authorities as applicable.
 - 1.3 Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of borewells. (if applicable)
 - 1.4 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
 - 1.5 As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.
 - 1.6 Applicant shall operate additional new steam boiler (20 TPH) as standby for EMS purpose only.
 - 1.7 Applicant shall not discharge wastewater into VECL and maintain ZLD.
 - 1.8 Applicant shall provide Sewage Treatment Plant (STP) for treatment of generated domestic wastewater.

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2. **CONDITION UNDER THE WATER ACT 1974:**

2.1 Following total water consumption:

Sr. No.	Total Domestic water consumption	Total Industrial water consumption	Total gardening consumption	Total water Consumption
1	25 KL/day	1620 KL/day	50 KL/day	1695 KL/day

2.2 The total quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed **961 KL/Day**. Dilute effluent stream and concentrated wastewater stream generated from process will be evaporated after treatment totally after treatment through ME /MVR/Spray dryers to achieve **Zero Discharge**.

2.3 The total quantity the domestic wastewater (sewage) shall not exceed **20 KL/Day**.

2.4 Sewage shall be disposed of through septic tank/soak pit system.

3. **CONDITIONS UNDER AIR ACT 1981:**

3.1 There shall be no use of additional fuel.

3.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.

3.3 The flue gas emission through stack attached to following utilities shall conform to the following standards (after expansion):

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Boiler of 2 TPH (existing) (To be removed)	33 meter	Cyclone Separator and ventury scrubber	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2.	Boiler of 7 TPH and Thermic Fluid Heater of 10 Lacs Kcal/hr (existing)	37.5 meter	Bag filter to boiler and dust collector and ventury scrubber to TFI		
3.	Boiler of 12 TPH-1 nos. (Existing)	60 meter	Electrostatic Precipitators - Alkali scrubber		
4.	Ther no pack fluid Heater of 25 Lacs Kcal/hr (existing)	3 meter	Dust Collector and ventury scrubber		
5.	Ther nic Fluid Heater of 25Lacs Kcal/hr (existing)	20 meter	Dust Collector and ventury scrubber		
6.	DG sets (500 KVA- 3 Nos.) (Existing)	15 meter	Acoustic Measure		
7.	DG set (600 KVA-2 Nos & 1010 KVA 1 no.) (Existing)	25 meter	Acoustic Measure		



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

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8	Boiler of 20 TPH (New) (stand by) (for EMS purpose only)	33 meter	Electrostatic Precipitator + Alkali scrubbing system	Particulate Matter SO ₂ NOx	100 mg/Nm ³ 100 ppm 50 ppm
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3.4 The process gas emission through additional stack/vent attached to various reactors, process vessel shall conform to the following standards (after expansion):

Stack No.	Stack Attached To	Stack Height (meter)	APCM	Parameter	Permissible Limit
1	Chloro Sulphonation Reaction vessel of Old VS Plant (existing)	20	Two stage water + alkali scrubber	SO ₂ HCl	40 mg/Nm ³ 20 mg/Nm ³
2	Isolator of H-Acid Plant (existing)	20	Two stage alkali scrubber	SO ₂	40 mg/Nm ³
3	Neutralizer Reactor of H-Acid plant (existing)	20	Two stage alkali scrubber	NOx	25 ppm
4	Material handling unit (existing)	21	Water Ventury scrubber	Particulate Matter SO ₂ NOx HCl Cl ₂	150mg/Nm ³ 40 ppm 25 ppm 20 mg/Nm ³ 9 mg/Nm ³
5	Chloro Sulphonation reaction vessel of new VS plant (existing)	20	Two stage water scrubber + four stage alkali scrubber + graphite cooler graphite condenser installed as stand by	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³
6	Chloro Sulphonation reaction vessel (Sulphonator)	20	Two stage water scrubber followed by	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³

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	reactor) of VS plant (existing)		stage alkali scrubber and dilute sulphuric acid scrubber		
7	Sulphonator Reaction Vessel of H-acid plant (existing)	20	Two stage water scrubber followed by stage alkali scrubber and dilute sulphuric acid scrubber	SO ₂	40 mg/Nm ³
8	Ammonia Reactor (existing) (To be removed)	20	Water scrubber	NH ₃	175 mg/Nm ³
9	Direct coal fired effluent spray dryer no.1 (12 TPI) (existing)	33	Cyclone separator + alkali scrubber	Particulate Matter SO ₂ NOx	150 mg/Nm ³ 100 ppm 50 ppm
10	direct coal fired effluent spray dryer no.2 (12 TPI) (existing)	33	Cyclone separator + alkali scrubber	Particulate Matter SO ₂ NOx	150 mg/Nm ³ 100 ppm 50 ppm
11	Incinerator (4 TPI) (existing) (To be removed)	33	Cyclone separator and ventury scrubber	Particulate Matter SO ₂ HF HCl NOx CO Total Dioxinas & Furan	50mg/NM ³ 200mg/NM ³ 4mg/NM ³ 50mg/NM ³ 400mg/NM ³ 100mg/NM ³ 0.1ngTFQ/ NM ³
12	Direct coal fired Effluent spray dryer no. 3 (15 TPI) stand by (New)	33 meter	Cyclone separator + alkali scrubber	Particulate Matter SO ₂ NOx	100 mg/Nm ³ 100 ppm 50 ppm

3.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.

3.6 There shall be no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.

3.7 D. G. Set standards:- The flue gas emission through stack attached to D. G. Set shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.



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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

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- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A)
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Set must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacturer which would help prevent noise levels of the DG Set from deteriorating with use.

3.8 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10[PM10]	60microgram/m ³	100microgram/m ³
Particulate matter-2.5[PM2.5]	40microgram/m ³	60microgram/m ³
Sulphur Dioxide	50microgram/m ³	80microgram/m ³
Nitrogen Dioxide	40microgram/m ³	80microgram/m ³

3.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4. **CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016:**

4.1 The applicant shall provide temporary storage facilities for each type of Haz Waste as per Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time.

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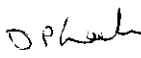
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- 4.2 The applicant shall be obtained membership of common TSDF site for disposal Hazardous Waste as categorized in Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time.
- 4.3 The applicant shall explore possibilities of Co-processing of hazardous waste at authorized Cement kiln and make arrangement thereof. OR The applicant shall obtained membership of common Hazardous Waste incinerator for disposal of incinerable waste.
- 4.4 Hazardous Waste generated shall be disposed off in accordance with the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 and unit shall have to obtain authorization of the Board for all applicable categories of Hazardous wastes.
- 4.5 The applicart shall explore possibility and apply for authorization for recovery / reuses of any Hazardous Wastes.

5. GENERAL CONDITIONS:

- 5.1 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
- 5.2 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 5.3 The applicant shall however, not without the prior consent to operate of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 5.4 Applicant is required to comply with the Manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 5.5 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

**For and on behalf of
Gujarat Pollution Control Board**


(D.P. Shah)

Senior Environmental Engineer

Outward No:686593,18/10/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.259920 Dated: **15/08/2022** for the consolidated consent and authorization (CC & A- Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s Bodal Chemicals Ltd. (Unit-VII)

Plot No. 804, 822, 824, 825, 826, 827, 828 and 829,

Vill: Dudhwada, Tal: Padra,

Dist. Vadodara-394116.

- Consent Order no.: **AWH-122014**. Date of issue: **14/10/2022**.
- The consent shall be valid up to **31/03/2027** for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	H-acid	150 MT/Month
2	Beta Napthol	500 MT/Month
3	Acetanilide	650 MT/Month
4	Acetanilide ChloroSulphonated mass	500 MT/Month (Captive 300 MT/Month)
5	Vinyl Sulphone (ASC based)	300 MT/Month
6	Reactive black dyes [Ramazol dyes]	1250 MT/Month
7	Reactive red, yellow and other	500 MT/Month
8	Direct acid dyes	1250 MT/Month
9	Cogeneration Power Plant	5 MW
	Total	5200 MT/Month

3. SPECIFIC CONDITIONS:

- Applicant shall not carry out any activity which attracts provisions of Environment Impact Assessment Notification 2006.
- Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

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4. CONDITION UNDER THE WATER ACT 1974:

4.1. **Generated 230 KL/Day concentrated wastewater from process is dispose as Zero Discharge System** and dilute wastewater **452 KL/Day (Industrial + 25 KL/Day-Domestic)** along with **475 KL/Day** effluent received by pumping from sister concern unit namely Bodal Chemicals Ltd Unit-VII (Sulfur division), located at Survey No. 525, 532, 555, 556, 560/1, 795-800, Village: Dudhwada, Tal: Padra, Dist.: Vadodara-382340 having CCA No. AWH: 111308 shall be received in final treated effluent sump of ETP & dispose into VECL channel after adequate treatment and shall ultimately be conveyed to estuary of river Mahi for final disposal after confirming prescribed standards.

4.2. The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavalent Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	BOD (5 days at 20°C)	100mg/l
20.	COD	250 mg/l
21.	Chlorides	600 mg/l
22.	Sulphates	1000 mg/l
23.	Total dissolved solids	5000 mg/l

- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.3. The final treated effluent conforming to the above standards shall be ultimately discharged to Effluent Conveyance Channel (ECP) managed by Vadodara Enviro Channel Ltd. (VECL) and shall ultimately be conveyed to estuary of river Mahi for final disposal.
- 4.4. Sewage shall be disposed of through ECP Channel with industrial effluent.

5. CONDITIONS UNDER AIR ACT 1981:

5.1. The following shall be used as fuel in various utilities respectively.

Sr. No.	Fuel	Quantity
1.	Lignite/coal (Boiler – 1)	1.25 MT/hr
2.	Lignite/coal (Boiler – 2)	1.25 MT/hr
3.	Lignite/coal (TFH-1)	0.5 MT/hr.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

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4	Coal (Boiler - 3)	100 MT/D
5	Coal (HAG for Dyes)	20 MT/D
6	Lignite/coal (TFH [15 Lac kcal/hr.])	8 MT/D
7	Lignite/coal (TFH [6 Lac kcal/hr.])	3.5 MT/D
8	Coal (IBR steam boiler- for MEE of dyes) [6TPH]	1 MT/Day
9	Coal (Hot air generator - 2)	20 MT/D
10	Coal/Lignite (IBR steam boiler)	6.126 T/hr
11	LDO (For startup) IBR steam boiler	2 KL/hr
12	Coal (Hot air generator no.-1)	550 kg/hrs.
13	Coal (Hot air generator no.-2)	550 kg/hrs.

- 5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.
- 5.3. The flue gas emission through stack attached to following utilities shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit		
1	IBR steam boiler - 1 [8 MTH]	37 meter	Multi cyclone	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm		
2	IBR steam boiler - 2 [8 T/hr.]		Multi cyclone				
3	Thermic fluid heater [15 Lac kcal/hr.]		Multi cyclone + Bag Filter + Alkali Wet scrubber				
4	IBR steam boiler - 3 No. [15 T/hr]	30 meter	ESP system + Wet scrubber				
5	HAG for Dyes (35 Lac kcal/hr.)	30 meter	Multi cyclone + Bag filter				
6	TFH [15 Lac kcal/hr.]	30 meter	Multi cyclone + Bag Filter + Alkali Wet scrubber				
7	TFH [6 Lac kcal/hr.]		Multi cyclone + Alkali wet scrubber				
8	IBR steam boiler- for MEE of dyes - [6TPH]	30 meter	Multi cyclone + Bag Filter + Alkali Wet scrubber			Particulate Matter	150 mg/NM ³
9	Hot air generator - 2 nos. [35 Lac kcal/hr.]	30 meter	Multi cyclone + Bag Filter Stand-by Quenching followed by ventury			SO ₂ NO _x	100 ppm 50 ppm

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			scrubber followed by spray Tower		
10	IBR steam boiler [50 T/hr] For 5 mw cogeneration captive power plant	70 meter	4 stage ESP + Auto Lime dosing system		
11	Waste steam generated by one unit of the company				
12	Hot air generator no.-1 (20 lacs Kcal/hr) for spray dryer no.-1	30 meter (common stack)	Multi cyclone+ Bag Filter+ Alkali Wet scrubber		
13	Hot air generator no.-2 (20 lacs Kcal/hr) for spray dryer no.-2				

5.4. The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Chloro sulphonator & Decomposition	11 meter	Packed column followed by two venturi scrubbers followed by alkali scrubber	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³
2	Neutralizer vessel of H-acid Plant	15 meter	Venturi scrubber followed by two-stage caustic soda scrubber	NO _x	25 mg/Nm ³
3	Isolation vessel of H-acid plant	15 meter	Four venturi scrubber followed by three stage alkali scrubbers	SO ₂ NO _x	40 mg/Nm ³ 25mg/Nm ³
4	Spray dryer- 1 Spray dryer - 2 Spray dryer - 3 Spray dryer - 4	25 meter [Each]	Two stage cyclone separator followed by wet scrubber	PM	150 mg/Nm ³
5	Process vent from fusion vessel	15 meter	Alkali scrubber	SO ₂	40 mg/Nm ³
6	Chloro sulphonator & Decomposition	15 meter	Packed column followed by two venturi scrubbers followed by alkali scrubber	HCl SO ₂	20 mg/Nm ³ 40 mg/Nm ³



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

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7	Spray Dryer -1A Spray Dryer -2A Spray Dryer -3A Spray Dryer -4A Spray Dryer -5A	30 m meter [each]	Two stage cyclone separator followed by wet scrubber	PM	150 mg/Nm ³
8	Spray Dryer-1	30 meter	Cyclone followed by alkali scrubber	PM	150 mg/Nm ³

- 5.5. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10 [PM10]	60 Microgram /m ³	100 Microgram /m ³
Particulate matter-2.5 [PM2.5]	40 Microgram /m ³	60 Microgram /m ³
Sulphur Dioxide	50 Microgram /m ³	80 Microgram /m ³
Nitrogen Dioxide	40 Microgram /m ³	80 Microgram /m ³

- 5.7. There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.8. The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2. (See rule 6(2)).

- 7.1 Number of authorization and date of issue: AWH-122014 dated: 14/10/2022.
- 7.2 Reference of application No. 259920 Dated: 15/08/2022.
- 7.3 M/s Bodal Chemicals Ltd. (Unit-VII) is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No.804, 822, 824, 825, 826, 827, 828 and 829, Vill: Dudhwada, Tal: Padra, Dist. Vadodara-394116.

GPCB ID-21752

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7.4. Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1	26.1 – Schedule-I (Process sludge from filtration and neutralization)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest and/or authorized cement manufacturing units.	1350 MT/Month
2	26.1 – Schedule-I (Iron sludge)	Generation, Collection, Storage, Transportation and Disposal at authorized TSDF site or authorized cement manufacturing units having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest and/or authorized cement manufacturing units.	315 MT/Month
3	35.3 – Schedule-I (Chemical Sludge from wastewater treatment)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	400-425 MT/Month
4	37.2 - Schedule-I (Incineration ash /Spray drying)	Generation, Collection, Storage, Transportation and Disposal by sending to approved authorized TSDF having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest.	245 MT/Month
5	36.1- Schedule-I (Distillation residues)	Generation, Collection, Storage, Transportation and Disposal by incineration to approved CHWIF having valid CCA of GPCB/sent to pre-processor having valid CCA of GPCB by use of GPS enable vehicle and xgn generated manifest. and/or authorized cement manufacturing units for co-processing.	1.5 – 2 MT/Month
6	5.1 – Schedule-I (Used oil)	Generation, Collection, Storage, Transportation and Disposal by reuse for lubrication of plant machinery and/or selling to registered /authorized refiner having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	150 Lit/Y (Max)
	33.1 – Schedule-I (Discarded containers / liners)	Generation, Collection, Storage, Transportation and Disposal by selling to registered /authorized re-cycler having valid CCA of GPCB & permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	17,000 nos. / Month

Outward No: 686591-18/10/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

8	B15 of Schedule- II (Spent Sulphuric Acid)	Captive consumed in H-acid manufacturing /sell to actual users who obtained permission under Rule-9 of Hazardous Rule-2016.	2100-2300 MT/Month
9	B15 of Schedule- II (Hydrochloric acid)	Reuse for captive consumption for dyes manufacturing and/or Sell to actual potential end users who obtained permission under Rule-9 under Hazardous waste management Rules-2016	810-975 MT/M
10	B15 of Schedule- II (SBS Solution)	Collection, Storage, reused as captive consumption @ 430 MT/Month for VS Manufacturing and balance @ 370 MT/Month will be sold out to authorized potential users under Rule-9 under Haz. waste rules-2016	800.00 MT/Month
11	B15 of Schedule- II (Sodium sulfite)	Captive consumption within premises.	385- 450 MT/Month
12	B15 of Schedule- II (Solution of Sodium nitrate and Sodium nitrite)	Captive consumption within premises.	100-120 MT/Month

7.4.1 The Authorization shall be valid for a period of 31/03/2027.

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

GPCB ID-21752

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7 of 8

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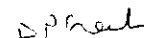
Website : <https://gpcb.gujarat.gov.in>

- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**For and on behalf of
Gujarat Pollution Control Board**



(D.P. Shah)

Senior Environmental Engineer

NO. GPCB/CCA-VED-905(11)/ID: 21752/

Issued To:

**M/s Bodal Chemicals Ltd. (Unit-VII)
Plot No.804, 822, 824, 825, 826, 827, 828 and 829,
Vill: Dudhwada, Tal: Padra,
Dist. Vadodara-394116.**

Outward No:686591,18/10/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-88988** dated **26/07/2017**, which is valid up to **30/06/2022** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(8)/ID-21752/568010 dated 18/09/2020.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.10,00,000/- (On Ten lac only) valid up to 25/09/2021.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.12,60,000/- (Twelve lacs sixty thousand rupees only) to the board.

AND WHEREAS revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/602676; dated 04/10/2021.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on **24/03/2022 & 25/03/2022**, following non-compliances are observed:

- Unit is not having flow measurement at source of effluent generation and strategic stages of EMS and therefore no data at various stages are maintained.
- Gap of 1214.65 KL/month observed in effluent generation recorded. This indicates that about 44% of effluent generation is not recorded.
- Gap of 72.63 KL/month observed in effluent generation recorded from VS manufacturing. This indicates that about 2.8% of effluent generation is not recorded.
- Unit is not having flow measurement at feed of spray dryer hence exact quantity of concentrated ML spray dried could not be calculated.
- Unit is not having flow measurement at intermediate effluent storage tank to MEE feed line, hence exact quantity of B-Naphthol effluent treatment could not be calculated.
- Unit has discharged more effluent than the consented quantity in month of OCT-2021-13891 KL, NOV-2021-14487 KL and DEC-2021-15517 KL. (CCA Quantity-452 KL/Day i.e. 13560 KL/Month)

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- 3 way valve system provided at OCMS to return back non-conforming effluent is having pipe connected to final disposal tank of treated effluent, which should actually be connected to collection tank for retreating such effluent.
- Unit has provided OCMS for measuring quality of effluent being discharged into VECL, however, flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.
- Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.
- Provided Auto sampler with OCMS was found idle during visit.
- IOT valve provided on final treated effluent discharge line into VECL, is not observed to be tamper proof and it can be operated/manipulated by member unit also.

AND WHEREAS, Unit has not provided flow meters at every stage of effluent conveyance and treatment. Besides there are lots of effluent conveyance pipelines provided to and from EMS without color coding, nomenclature and indication of flow direction. Also the internal conveyance pipelines are not fully made above ground and passing beneath the ground at places, which hampers tracking of effluent conveyance system holistically.

AND WHEREAS, This indicates chances of arrangement made for surreptitious and unauthorized discharge of untreated/partially treated effluent. This is also reflected in the huge pollution load added in ZONE-III as worked out from the RTOMs of VECL at Karakhadi & Vedach during Dt. 17/03/2022 (restart of VECL after shutdown) to Dt. 29/03/2022 as below:

During period 17/03/2022 (restart of VECL after shutdown) to 29/03/2022	Contribution of COD in mg/l by Zone-3					
	RTOM at Vedach (Downstream) A		RTOM at Karakhadi (Upstream) B		Addition of COD load (A-B)	
	MAX	Average	MAX	Average	MAX	Average
	2346	649	321	213	2025	436

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Re-Implement the direction** of 18/09/2020 under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- To direct submission of **Rs.20,00,000** (Twenty Lakh Rupees only) Bank Guarantee with revocation application.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-905(9)/ID-21752/

Date:

Issued to: -

M/s. Bodal Chemical Ltd. (Unit-7)

Plot no. 804, Village-Dudhwada,

Ta-Padra, Dist-Vadodara-394116.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with **15 days effect** from the date of issue of this order of the industrial plant of M/s. Bodal Chemical Ltd. (Unit-7) are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME. By R.P.A.D

WHEREAS you **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-88988** dated **26/07/2017**, which is valid up to **30/06/2022** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/658506 dated 08/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Based on non-compliances, unit has submitted commitment letter with time limit for various pending works and also mentioned about they will submit undertaking for all applicable points within 10 days on dated 26/04/2022.

For COD load in Zone-III, unit has mentioned about they are agree to contain production within consented limits and they will carry out efficient treatment by way of ZLD, ETP & ground water remediation as per the prescribed norms for maintaining the norms of effluent in Zone-III.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board Extend the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 08/04/2022 as under:

- To prohibit you from operation of industrial Plant after **15 days**, and after **15 days** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **15 days**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **15 days**.
- Unit shall submit legal undertaking within 7 days with proper time limit for remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022.

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-905(10)/ID-21752/

Issued to: -

M/s. Bodal Chemical Ltd. (Unit-7)

**Plot no. 804, Village-Dudhwada,
Ta-Padra, Dist-Vadodara-394116.**

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **15 days effect** from the date of issue of this order of the industrial plant of **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

Outward No:660661, 28/04/2022



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-88988** dated **26/07/2017**, which is valid up to **30/06/2022** for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/658506 dated 08/04/2022.

AND WHEREAS closure order was extended under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/660661 dated 28/04/2022.

AND WHEREAS your unit was inspected this unit on **22/04/2022** with reference to revocation application and during inspection various non-compliances were observed.

Based on non-compliances, Unit has submitted undertaking for all applicable points on dated 04/05/2022.

UNDER THE CIRCUMSTANCES, I, **D.P. Shah, Senior Environmental Engineer** of the Gujarat Pollution Control Board **Defer** the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 dated 28/04/2022 as under:

- To prohibit operation of industrial Plant after **three months**, and after **three months** stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after **three months**.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after **three months**.
- Unit shall comply all the condition mentioned in submitted legal undertaking dated 04/05/2022 & complete the remaining work.
- Unit shall comply all the condition mentioned in Closure Direction issued under section 33-A of the Water Act-1974 dated 08/04/2022 & 28/04/2022.
- To direct submission of **additional Bank Guarantee of Rs. 5 lacs** to the Board.
- **Unit is liable to pay Environment Damage Compensation (EDC) to the Board.**

Clean Gujarat Green Gujarat

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-905(10)/ID-21752/

Date:

Issued to: -

**M/s. Bodal Chemical Ltd. (Unit-7)
Plot no. 804, Village-Dudhwada,
Ta-Padra, Dist-Vadodara-394116.**

Copy To:

By. R.P.A.D.

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.

2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) after **three months effect** from the date of issue of this order of the industrial plant of **M/s. Bodal Chemical Ltd. (Unit-7)** are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

**(D.P. Shah)
Senior Environmental Engineer**

Copy to: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.

Outward No:674003,02/06/2022



REGIONAL OFFICE

GUJARAT POLLUTION CONTROL BOARD

G.E.R.I. Compound, Race Course Road, VADODARA-390 007. PHONE: (0265)-2354850
 Website : www.gpcb.gov.in and for online application : http://gpcbgn.gujarat.gov.in

GPCB/RO/TECH/T-505 / 8161/2022

DI. 26/08/2022

To,
 THE LAW OFFICER,
 Gujarat Pollution Control Board,
 Sector 10-A,
 Gandhinagar.

Sub : Service of Notice to Project Proponents at SI No.1 to 4 of the Notice dated 03.08.2022 in O.A. No.276/2022 titled "Rakesh Patel Vs State of Gujarat".

Ref : HO letter no. ગુ.પ્ર.નિ.બો./લીગલ-એનજીટી-વડોદરા-૨૭૦/૬૮૦૫૭૮ dated ૧૨/૦૮/૨૦૨૨

Sir,

Sir,

With reference to the above, the Notices have been served to the Project Proponents and their signatures have been obtained on the receipt, a copy of which is enclosed herewith for your information please.

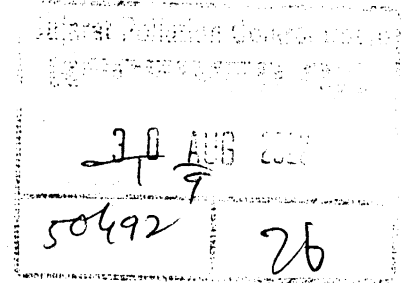
Hope you find the same in order.

Thanking you,

Yours sincerely

R. B. Trivedi
 Regional Officer

Encl : As above



OA- 276/22
 Rakesh Patel

R. B. Trivedi
 06/09/22

84
 06/09/2022

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 276/2022

Rakesh Patel Vs. State of Gujarat

10.

1. Chairman/Managing Director
M/s Loxim Industries Ltd.
2. Chairman/Managing Director
M/s Mayor Dye Chem Intermediates Pvt. Ltd. (Unit III)
3. Chairman/Managing Director
M/s Kiri Industries Ltd. (Unit-III)
4. Chairman/Managing Director
M/s Bodal Chemicals Ltd. (Unit VII), Padra

NOTICE

Whereas the above titled Original Application was listed before the Tribunal on 21.07.2022 (copy of order, petition alongwith Joint Committee Report are enclosed), when the Tribunal inter-alia passed the following order:-

"11. Notices alongwith the application and the report of the Joint Committee be also issued to Chairmen/Managing Directors of (i) M/s. Loxim Industries Ltd., (ii) M/s. Mayor Dye Chem Intermediates Pvt. Ltd., (Unit-III), (iii) M/s. Kiri Industries Ltd., (Unit III) and (iv) M/s. Bodal Chemicals Ltd (Unit-VII), Padra requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within two month at judicial-ngo.gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF. The Registry is directed to issue notice and get the same served on above said respondents through State PCB by taking requisite steps for this purpose.

xxx.....xxx.....xxx.....xxx.....

List the matter for further consideration on 21.10.2022.

Now, take notice that the above matter will be listed on 21st October, 2022 for further consideration before the Hon'ble Tribunal at Faridkot House, Copernicus Marg, New Delhi-110001 through Physical Hearing (With Hybrid Option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed and file replies, as per directions of the Hon'ble Tribunal vide order dated 21.07.2022.

Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal, on this 03rd August, 2022.

For more orders, case lists & news information, please visit our website www.ngttribunal.gov.in

Encl.: As above



Shweta Bheer Meghani
(Manager)

Consultant (Judicial)
National Green Tribunal



BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 276/2022

Rakesh Patel Vs. State of Gujarat

To,

1. Chairman/Managing Director
M/s Loxim Industries Ltd.
2. Chairman/Managing Director
M/s Mayor Dye Chem Intermediates Pvt. Ltd. (Unit-III)
3. Chairman/Managing Director
M/s Kiri Industries Ltd. (Unit- II)
4. Chairman/Managing Director
M/s Bodal Chemicals Ltd. (Unit VII), Padra

NOTICE

Whereas the above titled Original Application was listed before the Tribunal on 21.07.2022 (copy of order, petition alongwith Joint Committee Report are enclosed), when the Tribunal inter-alia passed the following order:-

"11. Notices alongwith the application and the report of the Joint Committee be also issued to Chairmen/Managing Directors of (i) M/s. Loxim Industries Ltd., (ii.) M/s. Mayor Dye Chem Intermediates Pvt. Ltd., (Unit-III), (iii.) M/s. Kiri Industries Ltd., (Unit III) and (iv.) M/s. Bodal Chemicals Ltd (Unit-Vii), Padra requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within two month at judicial-ngt.nic.gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The Registry is directed to issue notice and get the same served on above said respondents through State PCB by taking requisite steps for this purpose.

.....

List the matter for further consideration on 21.10.2022.

2. Now, take notice that the above matter will be listed on 21st October, 2022 for further consideration, before the Hon'ble Tribunal at Faridkot House, Copernicus Marg, New Delhi-110001 through Physical Hearing (With Hybrid Option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed and file replies, as per directions of the Hon'ble Tribunal vide order dated 21.07.2022.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal, on this 03rd August, 2022.

Note: For Orders, Cause Lists & other information, please visit our website www.grcentribunal.gov.in

Encl: As above

MAYUR DYECHEM INTERMEDIATES LIMITED


AUTHORISED SIGNATURE

Consultant (Judicial)
National Green Tribunal



BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 276/2022

Rakesh Patel Vs. State of Gujarat

To,

1. Chairman/Managing Director
M/s Loxim Industries Ltd.
2. Chairman/Managing Director
M/s Mayor Dye Chem Intermediates Pvt. Ltd. (Unit-III)
3. Chairman/Managing Director
M/s Kiri Industries Ltd. (Unit-III)
4. Chairman/Managing Director
M/s Bodal Chemicals Ltd. (Unit VII), Padra

NOTICE

Whereas the above titled Original Application was listed before the Tribunal on 21.07.2022 (copy of order, petition alongwith Joint Committee Report are enclosed), when the Tribunal inter-alia passed the following order:

"11. Notices alongwith the application and the report of the Joint Committee be also issued to Chairmen/Managing Directors of (i) M/s. Loxim Industries Ltd., (ii) M/s. Mayor Dye Chem Intermediates Pvt. Ltd., (Unit-III), (iii) M/s. Kiri Industries Ltd., (Unit III) and (iv.) M/s. Bodal Chemicals Ltd (Unit-Vii), Padra requiring them to file their response/ reply to the allegations made in the application as well as observations made in the report of Joint Committee within two month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The Registry is directed to issue notice and get the same served on above said respondents through State PCB by taking requisite steps for this purpose.

xxx.....xxxv.....xxv.....xxxv.....

List the matter for further consideration on 21.10.2022.

2. Now, take notice that the above matter will be listed on 21st October, 2022 for further consideration, before the Hon'ble Tribunal at Faridkot House, Copernicus Marg, New Delhi-110001 through Physical Hearing. (With Hybrid Option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed and file replies, as per directions of the Hon'ble Tribunal vide order dated 21.07.2022.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

Given under my hand and the seal of this Tribunal, on this 03rd August, 2022.

Note: For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in

Encl: AS above

Patel

Bhushan Bose

Hant Hant



3/8/2022
Consultant (Judicial)
National Green Tribunal



BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 276/2022

Rakesh Patel Vs. State of Gujarat

To,

1. Chairman/Managing Director
M/s Loxim Industries Ltd.
2. Chairman/Managing Director
M/s Mayor Dye Chem Intermediates Pvt. Ltd. (Unit-III)
3. Chairman/Managing Director
M/s Kiri Industries Ltd. (Unit- III)
4. Chairman/Managing Director
M/s Bodal Chemicals Ltd. (Unit VII), Padra

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xxxx.....xxxx.....xxxx.....xxxx.....

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Given under my hand and the seal of this Tribunal, on this 03rd August, 2022.

Note: For Orders, Cases, Lists & other information, please visit our website www.greentribunal.gov.in

Encl.: As above



Deepak C. Thaker.
22/08/2022
KIL.U.S

[Signature]
31/08/2022
Consultant (Judicial)
National Green Tribunal



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Show Cause Notice

WHEREAS you **M/s. Loxim Industries Ltd.** is having an industrial plant at Plot No: 105, 109/A, Vill: Ekalbara, ECPI. Road, Ta: Padra, Dist. Vadodara-391440.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AW11-98695 dated 10/01/2019 which is valid up to 30/09/2023 for operation of the industrial plant.

AND WHEREAS, Board has implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 17.05.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.15,00,000.

AND WHEREAS, Board has issue Revocation of closure direction under section 33(A) of the Water Act-1974 on 25.07.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The Joint Committee has concluded about your industrial plant here as under:

- Effluent management system is highly unsatisfactory and the unit's intention to operate the ETP efficiently is doubtful. The unit was caught discharging highly concentrated/non-conforming effluent into VECL channel in midnight and thus violating the norms and causing serious damage to the Environment.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

AND WHEREAS, you have not provided flow meters on strategic locations from source to end points.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-1043(7) /ID:22199

Date:

Issued to:

✓ **(1) Directors, M/s. Loxim Industries Ltd.**
Plant at Plot No: 105, 109/A,
Vill: Ekalbara, ECPL Road,
Ta: Padra, Dist. Vadodara-391440

(2) M/s. Loxim Industries Ltd.
Plant at Plot No: 105, 109/A,
Vill: Ekalbara, ECPL Road,
Ta: Padra, Dist. Vadodara-391440

Enclosure: (1) Complain copy registered at Hon'ble NGT.
(2) Joint Committee Report filled in Hon'ble NGT.

Copy To:-

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance.

Outward No: 680406, 08/08/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Show Cause Notice

WHEREAS you **M/s. Mayur Dye Chem Intermediates Ltd.** is having an industrial plant at Plot No. 327-334/A, ECP Road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AWH-97106 dated 29/11/2018 which is valid up to 30/06/2023 for operation of the industrial plant.

AND WHEREAS, Board has already re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.25,00,000.

AND WHEREAS, Board has extended re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.28.04.2022.

AND WHEREAS, Board has deferred re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.02.06.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The joint committee has concluded about your industrial plant here as under:

- Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and mischievously discharging untreated effluent (mother liquor) directly into VECL channel and thus causing serious damage to the Environment.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Analysis Report of Wastewater sample collected from VECL in Zone-II was found within norms, and Analysis Report after Zone-III at Vedach Pumping Station was found higher as per norms. You are situated in Zone-III; it is indicated that higher norms after Zone-III reflected due to your unit.

Clean Gujarat Green Gujarat

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AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

NOW THEREFORE: Board proposes to re-implemented directions under Section 33-A of the Water Act-1974 issued on 08.04.2022.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice. If you are not submitted any reply or submitted reply is not convincing/acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

**(D.P. Shah)
Senior Environmental Engineer**

NO: GPCB/CCA-VRD-327(14) /ID:22272

Date:

Issued to:

(1) Directors, M/s. Mayur Dye Chem Intermediates Ltd.

**Plot No. 327-334/A,
ECP Road,
Village-Karakhadi, Ta-Padra,
Dist-Vadodara-391450**

(2) M/s. Mayur Dye Chem Intermediates Ltd.

**Plot No. 327-334/A,
ECP Road,
Village-Karakhadi, Ta-Padra,
Dist-Vadodara-391450**

Enclosure: (1) Complain copy registered at Hon'ble NGT.
(2) Joint Committee Report filled in Hon'ble NGT.

Copy To:- Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance

Outward No: 6804/08/08/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Show Cause Notice Website : www.gpcb.gov.in

WHEREAS you **M/s. Kiri Industries Ltd (Unit-III)**, is having an industrial plant at Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AW11-86967 dated 08/04/2017 which is valid up to 31/12/2021 for operation of the industrial plant.

AND WHEREAS, Board has already re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.25,00,000.

AND WHEREAS, Board has extended re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.28.04.2022.

AND WHEREAS, Board has deferred re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.02.06.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The joint committee has concluded about your industrial plant here as under:

- Unit is a consistent and intentional violator. The unit is not only violating the discharge norms but also flouting on aspects of excess production and providing illegal pipeline from its premises to VECL channel which intended for discharging untreated effluent from its premises directly into VECL channel and thus causing serious damage to the Environment.
- Detail submitted by unit shows that the existing ZLD system is inadequate for treatment of concentrated effluent generated from Vinyl Sulphone plant and unit is not having adequate treatment capacity.

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- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Analysis Report of Wastewater sample collected from VECL in Zone-II was found within norms, and Analysis Report after Zone-III at Vedach Pumping Station was found higher as per norms. You are situated in Zone-III: it is indicated that higher norms after Zone-III reflected due to your unit.

AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

AND WHEREAS, you have submitted undertaking regarding non-compliances and following non-compliances are still observed:

1. KD-series of products are found to be manufacture & sold under the head of Disperse Dyes, which are not consented products.
2. Intermediate plant is converted to New H-acid plant wherein additional qty found manufactured earlier
3. Not provided flow meters on strategic locations from source to end points.
4. Not submitted proper justification for higher quantity of spent HCl, SBS & spent H₂SO₄.
5. Not doing proper Ground Water Remediation.
6. Not disconnected Steam Boiler of 20 TPH.
7. Provided new coal based TTH of 25 lac kcal.
8. Not increase capacity of Zero Liquid Discharge for treatment & disposal of concentrated streams.
9. Not provided RTOM before and after premises.

AND WHEREAS, observed that, Unit has not obtained CTE-Amendment for ZLD proposal with proper technical details.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice, if you are not submitted any reply or submitted reply is not convincing/acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah

**(D.P. Shah)
Senior Environmental Engineer**

Outward No: 680407, 28/07/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar**-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

NO: GPCB/CCA-VRD-792(19)/ID:22148/

Date:

Issued to:

(1) **Directors, M/s. Kiri Industries Ltd (Unit-III).**

Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403,
404/A, ECP Channel Road,

Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

(2) **M/s. Kiri Industries Ltd (Unit-III).**

Plot no. 390 A & B, 391/A, 393, 394 A & B, 396, 399/A & C, 400, 401, 402, 403,
404/A, ECP Channel Road,

Vill: Dudhwada, Tal: Padra, Dist: Vadodara.

Enclosure: (1) Complain copy registered at Hon`ble NGT.

(2) Joint Committee Report filled in Hon`ble NGT.

Copy To:- Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance.

Outward No: 680407, 08/08/2022

Clean Gujarat Green Gujarat

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, **Gandhinagar-382 010**

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Show Cause Notice

WHEREAS you **M/s. Bodal Chemicals Ltd (Unit-VI)** is having an industrial plant at Plot No: 804, Vill: Dudhwada, Ta: Padra, Dist. Vadodara-394116.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A) under Water Act-1974, Air Act-1981 and Hazardous And other Waste Rules-2016 for the operation of industry vide order No. AWII-88988 dated 26/07/2017 which is valid up to 30/06/2022 for operation of the industrial plant.

AND WHEREAS, Board has already re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022.

AND WHEREAS, You have submitted undertaking regarding action plan for completion of non-compliance and Bank guarantee of worth Rs.25.00.000.

AND WHEREAS, Board has extended re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.28.04.2022.

AND WHEREAS, Board has deferred re-implemented closure direction under section 33(A) of the Water Act-1974 with effect of 15 days on 08.04.2022 vide letter dated.02.06.2022.

AND WHEREAS, Hon'ble NGT has taken matter about the grievances raised in the application regarding chemical industries in Padra Gam, District Baroda, Gujarat are discharging highly polluted and dangerous chemicals mixed water/effluents in Padra Canal through pipeline without requisite treatment and thereby causing environmental degradation

AND WHEREAS, Vide order dated 28.04.2022, Hon'ble NGT has constituted a Joint Committee comprising of CPCB, CGWA, State PCB and Collector, Vadodara and directed to submit factual and action taken report within two months.

AND WHEREAS, The Joint Committee has monitored your industrial plant during May-2022 and June-2022.

AND WHEREAS, The joint committee has concluded about your industrial plant here as under:

- Unit is not operating the effluent management system properly and has been a consistent and intentional violator of environmental norms.
- Unit is located in Padra area and not operating the effluent management system satisfactory and violating the environmental norms despite directions of GPCB. It shows that the industries are not only violating the environmental norms but also not holistically complying with GPCB directions.

AND WHEREAS, Analysis Report of Wastewater sample collected from VECL in Zone-II was found within norms, and Analysis Report after Zone-III at Vedach Pumping Station was found higher as per norms. You are situated in Zone-III; it is indicated that higher norms after Zone-III reflected due to your unit.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

AND WHEREAS, Hon'ble NGT has observed in order dated 21.07.2022 that your unit is not operating the effluent management system satisfactorily, are violating the environmental norms and not complying with directions of GPCB.

AND WHEREAS, Hon'ble NGT has directed to GPCB for take remedial action including issuance of orders for closure, prosecution and imposition of environmental compensation against your unit within two months.

AND WHEREAS, you have submitted undertaking regarding non-compliances and following non-compliances are still observed:

1. Unit has not provided flow meters on strategic locations from source to end points.
2. Unit has not increase capacity of Zero Liquid Discharge for treatment & disposal of concentrated streams.
3. Unit has not provided RTOM before and after premises.

In view of the above, you are therefore called upon to show cause under the Water Act 1974 & directed to submit reply within seven days on issuing of this notice. If you are not submitted any reply or submitted reply is not convincing acceptable, necessary action will be initiated against your industrial plant section 33(A) of the Water Act-1974.

For and on behalf of
Gujarat Pollution Control Board


(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-905(10) 'ID:21752'

Date:

Issued to:

✓ (1) Directors, M/s. Bodal Chemicals Ltd (Unit-VI)
Plot No: 804,
Vill: Dudhwada,
Ta: Padra, Dist. Vadodara-394116.

(2) M/s. Bodal Chemicals Ltd (Unit-VI)
Plot No: 804,
Vill: Dudhwada,
Ta: Padra, Dist. Vadodara-394116.

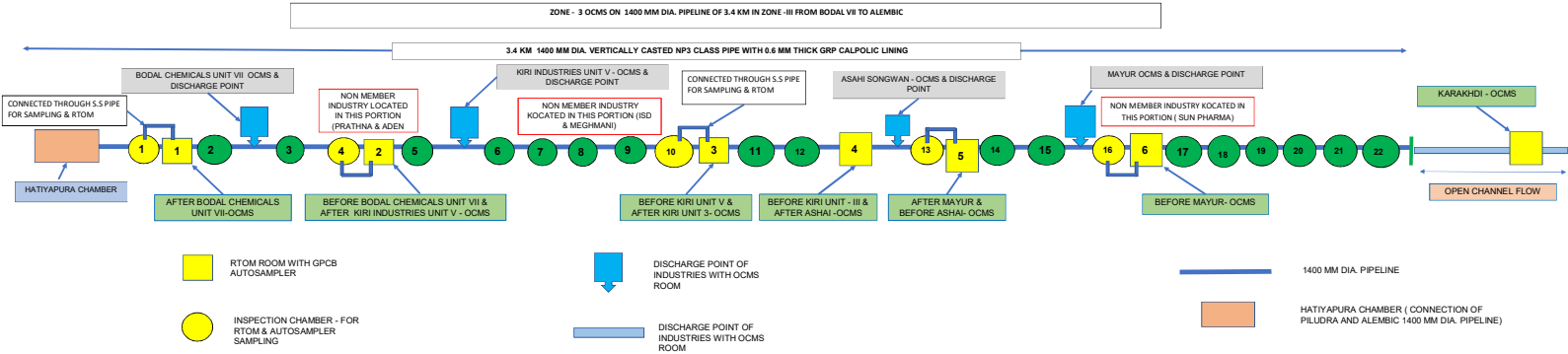
Enclosure: (1) Complain copy registered at Hon'ble NGT.
(2) Joint Committee Report filed in Hon'ble NGT.

Copy To:

1. Regional officer, Regional office, G.P.C.Board, Vadodara.....For Monitoring & verification of the compliance.

Outward NO: 680405, 08/08/2022

Annexure 19





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no. 105, 109/A, Village-Ekalbara, ECPI, Road, Ekalbara, Ta-Padra, Dist-Vadodara-391440.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. **AWH-98695** dated **10/01/2019** which is valid up to **30/09/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/672598 dated 17/05/2022 with immediate effect.

AND WHEREAS Revocation Order was issued under section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide letter No. GPCB/CCA-VRD-1043(7)/ID-22199/678894 dated 25/07/2022 for One months.

AND WHEREAS, Show Cause Notice issued on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 15,00,000** (Fifteen Lakh Rupees only) valid up to 15/01/2024.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.15,00,000/-** (Fifteen Lakh Rupees only) to the board.

AND WHEREAS, during the inspection of your industrial plant on **30/09/2022** by the authorized officer of the Board, it was observed that:

- Unit has provided ETP consisting of oil & grease trap, collection/equalisation tank, flash mixer, flocculation tank, primary settling tank, aeration tank, clarifier, filter press, RO, PSI+ACF. RO permeate water is discharged in to VECL and partly reuse in process and RO reject w/w presently disposed via spray dryer.
- Primary and secondary treatment system of ETP is observed in operation.
- Unit has installed MVRE for treatment of high TDS stream generated from process along with RO reject wastewater. MVRE is observed under commissioning stage during inspection.
- Sludge drying bed is observed in operational condition.
- Unit has submitted Assessment of ETP Performance.
- Unit has provided air mixing system in existing equalization tank and anaerobic treatment system.
- VECL has restrained membership of the unit.
- Unit has provided flow meters in ETP at various locations.
- Unit has started maintaining records for operation of ETP.

GPCB ID:22199

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

- Unit has provided closed room for the whole system of OCMS & its sensor, auto sampler, IOI valve, 3-way valve etc. on final treated wastewater discharge line in to VECL.
- OCMS installed on final discharge of unit to VECL channel near its discharge points and outside the premises of unit.

AND WHEREAS, Analysis Result of wastewater passing in VECL at Vedach Pumping Station shows improvement.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer,** Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order dated **17/05/2022** with following conditions.

- 1) Unit shall commission MVR by December-2022.
- 2) Unit shall operate entire ETP system with 100% efficiency.
- 3) Unit shall comply CCA conditions and undertakings.
- 4) Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-1043(8)/ID-22199/

Date:

Issued to: -

**M/s. Loxim Industries Ltd.
Plot no. 105, 109/A, Village-Ekalbara,
ECPL Road, Ekalbara, Ta-Padra,
Dist-Vadodara-391440.**

By R.P.A.D

Copy to: -

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara
2. The Dy. Engineer (O & M),
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to Connect/ Re-connect the supply of electricity up to **three month** of **M/s. Loxim Industries Ltd.** are carrying out industrial activity at- Plot no. 105, 109/A, Village-Ekalbara, ECPL Road, Ekalbara, Ta-Padra, Dist-Vadodara-391440. and intimate to us accordingly

For and on behalf of
Gujarat Pollution Control Board,

(D.P. Shah)

Senior Environmental Engineer

Copy To: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you **M/s. Mayur Dyechem Intermediates Pvt. Ltd.** are carrying out industrial activity at- Plot No:327-334/A, ECP road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-97406** dated **29/11/2018** which is valid up to **30/06/2023** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(13)/ID-22272/658503 dated 08/04/2022 with 15 days effect.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/660662 dated 28/04/2022 with 15 days effect.

AND WHEREAS deffer three months closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-327(14)/ID-22272/674006 dated 02/06/2022.

AND WHEREAS, Show Cause Notice issued on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 25,00,000** (Twenty Lac Rupees only) valid up to 06/05/2023.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.25,00,000/-** (Twenty Five Lac Rupees only) to the board.

AND WHEREAS, your industrial plant was visited on **30/09/2022** by the authorized officers of the Board, it was observed that:

- Unit is maintaining production record and during inspection, production details & sales details are collected (from Aug-2022 to Sep-2022) And from the data it revealed production data found within consented.
- Unit has not sell Acetanilide in **Aug-2022 and Sep-2022** to outside.
- Unit has provided common MEE for treatment of high concentrated stream from H-Acid, Acetanilide plant and VS-Plant.
- Unit has provided flow meters considering strategic location as inlet & outlet.
- Unit has provided STP and it is observed in operation.
- Unit has installed OCMS/RTOM at before and after their discharge point into VECL as per direction of the Board. And now OCMS/RTOM are in operation.

GPCB ID:22272

1 of 2

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Website : <https://gpcb.gujarat.gov.in>

AND WHEREAS, Analysis Result of wastewater passing in VECL at Vedach Pumping Station shows improvement & analysis report of the wastewater sample collected from auto sampler before & after the unit shows improvement.

AND WHEREAS, industrial plant was visited on **30/09/2022** and wastewater sample collected from final outlet of ETP and analysis result shows within norms.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on 08/04/2022 with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 30/04/2022.
2. Unit shall provide plant wise steam flow meter.
3. Unit shall maintain the record with all the real time data.
4. Unit shall liable to strictly follow direction of Hon`ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

NO: GPCB/CCA-VRD-327(14)/ID-22272/

Date:

Issued to: -

M/s. Mayur Dyechem Intermediates Pvt. Ltd.
Plot No:327-334/A, ECP road,
Village-Karakhadi, Ta-Padra,
Dist-Vadodara-391450.

By: R.P.A.D.

Copy to: -

- | | |
|---|--|
| 1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara | 2. The Dy. Engineer (O & M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra.
Tal: Padra, Dist: Vadodara |
|---|--|

With a request to Re-connect the supply of electricity for period of **three month** of **M/s. Mayur Dyechem Intermediates Pvt. Ltd.** are carrying out industrial activity at-Plot No:327-334/A, ECP road, Village-Karakhadi, Ta-Padra, Dist-Vadodara-391450, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,
D.P. Shah
(D.P. Shah)
Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you **M/s. Kiri Industries Ltd. (Unit-III)**, are carrying out industrial activity at- Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122016** dated **28/01/2022** which is valid up to **31/12/2026** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(18)/ID-22148/658499 dated 08/04/2022 with 15 days effect.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(19)/ID-22148/660656 dated 28/04/2022 with 15 days effect.

AND WHEREAS Defer three months closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-792(19)/ID-22148/674008 dated 02/06/2022 with 15 days effect.

AND WHEREAS, Show Cause Notice issue to the unit on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 25,00,000** (Twenty Five Lac Rupees only) valid up to 10/04/2023.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.25,00,000/-** (Twenty Five Lac Rupees only) to the board.

AND WHEREAS, your industrial plant was visited on **30/09/2022** by the authorized officers of the Board, it was observed that:

- During inspection, production details are collected for period Aug-2022 to Sept-2022. And from the data it reveals that, production are within consented limit.
- Unit has provided flow meters on NF feed, NF reject, NF permeate, RO reject and RO permeate line.
- Unit has provided total 25 nos. of flow meters considering strategic locations i.e. inlet/receiving and outlet/disposal.
- Unit has installed OCMS/RTOM at before and after their discharge point into VECL. as per direction of the Board. And now OCMS/RTOM are in operation.
- Unit has dismantled final treated effluent discharge line into VECL. Unit is achieving ZLD.
- Unit has provided color coding with flow directions on effluent conveyance lines.

GPCB ID:22148

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Website : <https://gpcb.gujarat.gov.in>

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer**, Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on 08/04/2022 with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 30/04/2022.
2. Unit shall maintain the record with all the real time data.
3. Unit shall carry out all the proposed improvements /up gradations in time bound manner as per their submission.
4. Unit shall maintain ZLD and not to discharge generated industrial wastewater into VECL.
5. Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

**For and on behalf of
Gujarat Pollution Control Board,**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-792(20)/ID-22148/

Issued to: -

**M/s. Kiri Industries Ltd. (Unit-III)
Plot No: 390 A&B, 391 A&B, 393, 394 A&B,
396, 399 A&C, 400, 401, 402, 403, 404/A,
ECP Channel Road, Vill: Dudhwada,
Ta: Padra, Dist: Vadodara-391450.**

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara
2. The Dy. Engineer (O &M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Tal: Padra, Dist: Vadodara

With a request to Re-connect the supply of electricity for period of **three month** of **M/s. Kiri Industries Ltd. (Unit-III)**, are carrying out industrial activity at- Plot No: 390 A&B, 391 A&B, 393, 394 A&B, 396, 399 A&C, 400, 401, 402, 403, 404/A, ECP Channel Road, Vill: Dudhwada, Ta: Padra, Dist: Vadodara-391450, and intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board,**

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Copy To:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit-12



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

REVOCATION OF CLOSURE ORDER ISSUED UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

WHEREAS you M/s. **Bodal Chemicals Ltd. (Unit-VII)** are carrying out industrial activity at- Plot No:804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-391450.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. **AWH-122014** dated **14/10/2022** which is valid up to **31/03/2027** for operation of the industrial plant.

AND WHEREAS closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/658506 dated 08/04/2022 with 15 days effect.

AND WHEREAS Extend closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/660661 dated 28/04/2022 with 15 days effect.

AND WHEREAS Defer closure order was issued under section 33(A) of the Water (Prevention and Control of Pollution) Act-1974 vide letter No. GPCB/CCA-VRD-905(10)/ID-21752/674003 dated 02/06/2022 for three months.

AND WHEREAS, Show Cause Notice issue to the unit on 08/08/2022.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of **Rs. 25,00,000** (Twenty Five Lac Rupees only) valid up to 17/04/2023.

AND WHEREAS, you have paid interim Environment Damage Compensation of **Rs.25,00,000/-** (Twenty Five Lac Rupees only) to the Board.

AND WHEREAS, your industrial plant was visited on **30/09/2022** by the authorized officers of the Board, it was observed that:

- Unit has provided total 25 new flow meter for effluent management within premises.
- Unit has provided flow meter at feed line of spray dryer, intermediate storage tank provided at MEE plant and B-naphthol plant as required.
- Unit has provided return line of 3-way valve to collection tank after secondary clarifier before re-dosing treatment units.
- OCMS installed on final discharge of unit to VECL channel near its discharge points and outside the premises of unit.
- Provided closed room for the whole system of OCMS & its sensor, auto sampler, 3-way valve etc. and VECL has control over this closed room.
- Unit has provided OCMS facility on VECL channel before and after the premises of unit.

GPCB ID:21752

1 of 2

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Website : <https://gpcb.gujarat.gov.in>

- Unit has provided 6 nos of steam meter.

AND WHEREAS, Analysis Result of wastewater passing in VECL at Vedach Pumping Station shows improvement & analysis report of the wastewater sample collected from auto sampler before & after the unit shows improvement.

AND WHEREAS, industrial plant was visited on **30/09/2022** and wastewater sample collected from treated wastewater outlet to VECL channel at outside the premises and analysis result shows within norms.

Under the circumstances, I **D.P. Shah, Senior Environmental Engineer,** Gujarat Pollution Control board is directed to trial revocation for **three months** for the closure order issued on 08/04/2022 with following conditions.

1. Unit shall comply all the condition mentioned in undertaking dated 04/05/2022.
2. Unit shall carry out all the proposed improvements/upgradations in time bound manner as per their submissions.
3. Unit shall install Non-contact type open channel flow meter (2 nos).
4. Unit shall discharge their treated effluent into VECL channel at day-time only (i.e. 6 AM to 6 PM)
5. Unit shall provide additional storage facility for generated concentrated industrial effluent in case of break down or maintenance of ZLD system.
6. Unit shall liable to strictly follow direction of Hon'ble NGT in the matter of OA no. 276/2022.

For and on behalf of
Gujarat Pollution Control Board,

D.P. Shah
(D.P. Shah)

Senior Environmental Engineer

Date:

NO: GPCB/CCA-VRD-905(11)/ID-21752/

Issued to: -

M/s. Bodal Chemicals Ltd. (Unit-VII)
Plot No:804, Village-Dudhwada,
Ta-Padra, Dist-Vadodara-391450.

By. R.P.A.D.

Copy to: -

1. The Deputy Engineer
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara

2. The Dy. Engineer (O &M)
Madhya Gujarat Vij Company Ltd.,
Sub Division office, Padra,
Tal: Padra, Dist: Vadodara

With a request to Re-connect the supply of electricity for period of **three month** of M/s. **Bodal Chemicals Ltd. (Unit-VII)** are carrying out industrial activity at-Plot No:804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-391450, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board,

(D.P. Shah)

Senior Environmental Engineer

Copy To: The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.